tion 16 of Ihe Merchant Shipping Act, 1958.

(ii) Review by Government of the Report mentioned at (i) above.

[Placed in Library. See No. LT-2882/86 for (i) and (ii)].

II. A copy each (in English and Hindi) cf the following Notifications of the Ministry of Transport (Department of Surface Transport) (Ports Wing), under subsection (4) of section 124 of the Major Port Trusts Act, 1963:—

(i) G.S.R. No. 869(E), dated the 16th. June, 1986, approving the Tuticorin Port Trust Employees (Family Security Fund) Regulations, 1986.

(ii) G.S.R. No. 916(E), dated the 27thi June, 1986. approving the Cochin Port Trust Services (Reward for Suggestions) First Amendment Regulations, 1986.

(iii) G.S.R. No. 929(E), dated the 2nd July, 1986, approving the Cochin Port Employees (Recruitment, Seniority and Promotion) First Amendment Regulations, 1986.

[Placed in Library. See <sup>No</sup>- LT-2861/86 for (i) to (iii)].

### Reports and Audited Accounts (for the years ended 31st December, 1983 slid 1984) of the Indian Red Cross Society and Related Papers

THE MINISTER OF STATE IN IHE MINISTRY OF HEALTH (KUMARI SAROJ KHAPARDE): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Sixty-third Annual Report of the Indian Red Cross Society, for the year ended the 31st December, 1983.

(ii) Audited Accounts of the Indian Red Cross Society, for the year ended the 31st December, 1983.

(iii) Sixty-fourth Annual Report of Tndian Red Cross Society, for the year ended the 31st December, 1984.

(iv) Audited Accounts of the Indian Red Cross Society, for the year ended the 31st December, 1984.

(v) Review by Government  $o_B$  the wo iking of the Society.

(vi) Statement" giving reasons for the delay in laying the papers mentioned at (i) to (iv) above.

[Placed in Library. See No. LT-2883/86 for (i) to (vi)].

# REPORT OF THE PUBLIC ACCOUNTS COMMITTEE

. SHRI NIRMAL CHATTERJEE (West Bengal); Sir, I be to lay on the Table a copy (in English and Hindi) of the Fifty-Third Report of the Public Accounts Committee on Avoidable extra Expenditure  $o_n$  the Purchase of Cross-bar Telephone Fxchange Equipment for various Exchanges.

MR. CHAIRMAN; Hon. Members, yesterday, the debate on the Commissions of Inquiry (Amendment) Ordinance and Bill was not over. In order to complete the Business today and to have a little more time for clarifications cm the statement in regard to the Chinese intrusion  $i_{n}$  Arunachal Pradesh, we will dispense with the lunch hour.

# I STATUTORY RESOLUTION SEEK-ING DISAPPROVAL OF THE COM MISSIONS OF INQUIRY (AMEND-MENT) ORDINANCE, 1986 (NO. 6 OF 1986).

# II. THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1986—contd.

MR. CHAIRMAN: We shall continue with the discussion on the Statutory Re-M and the Bill. Shri Pawan Kumar to continue his speech.

SHRI PAWAN KUMAR BANSAL

b): Mr. Chairman, Sir, in a democratic • by the ride of law the role of Pari' pre-eminent as it is from its portals that emanate the laws of the Iand. The laws enacted by the legislature, as I said yesterdy, are dir-

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# [Shri Pawan Kumar Bansa']

ected to the situation and to the problems made manifest by experience. Obviously, in a changing, moving and a dynamic society as ours, the laws cannot be static except at the cost of our national progress tional intelest.

In our country. Sir, every citizen is guaranteed certain basic and fundamental freedoms, but unfortunately tlie experience, has been that certain elements equate freedom with licence to do or indulge in any activity detrimental to the interests of the society and the State. There has been a spur in communal violence and subversive activities in many parts of the country. Religious tolerance seems to be a matter of the past a«d on the slightest pretext a vast but silent majority is held to ransom by the vocal, vociferous and the disruptive They not only get away with minority. nefarious acts of causine untold sorrow to the innocent but also get undue publicity from the media. This fc the environment that surrounds us today.

[Mr. Deputy Chairman in the Chair].

Sir, any document brought before the Parliament becomes a public document, open to the press, both domestic and foreign. That the role of foreign press has been on occasions prejudicial to our national interest is wel] known. It is to ward off a situation where the material is scooped from the Parliament, distorted and reported with a bias to create trouble, that th? present amendment to the Commission of Inquiry Act is sought to be brought about.

Sir, the Parliament does not function in camera. There has been no such occasion so far and in my humble opinion doing so in the future would serve no purpose for as the very name suggests, Lok Sabha is the House of the People. The Members of Lok Sabha are the directly sleeted representatives of the people. They call for information and speak for the people, and not merelv to satisfy any personal ego. The proceedings of the Parliament are not akin to tho^e of a judicial court where in a given case, the presiding officer directs the proceedings to be held in camera to avoid

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embarrassment to the parties or on anyother cogent ground, which of course goes unnoticed by the general public. So, Sir, if the appropriate Government genuinely feels that the publication cf any report of a Commission of Inquiry on а sensitive matter may give rise to a reaction outside, which would not be conducive to the interests of the sovereignty and integrity of India, to the security of the State and friendly relations with foreign countries or would not be in the public interest, the, in that rare case if such a report is not laid before Parliament, there would be no curtailment of its powers, particularly because the amendment itself acknowledges the right of the Parliament to decide as to whether any report should be or should not be withheld from it. Witt due respect to the hon. Members from the other side, I could not persuade myself to agree with their proposition that to decide whether the report should be withheld or not, they must see it, go through it and discuss it. Such a recourse would render the present amendment nugatory and meaningless. As said yesterday, for any intelligent brain, information about the reasons fo>- not living the report before the Lok Sabha as contained in the notification issued for the purpose would suffice.

Sir, yesterday the hon. Minister informed the House, in fact, he assured us that the provisions contained in the present Bill would only be used in extraordinary and compelling circumstance<sup> $\land$ </sup> in sensitive matters and when the situation is realty grave. We ought *to* accept that. And with that object in view, the present amendment K very reasonable.

The four situations visualised in the Bill are not the result  $_0f$  any whinisical imagination, nor were the words used therein conjured up overnight. These are the expression^ used for placing reasonable restrictions by the Constitution itably stood the tesi and scrutiny of the highest court of th? land.

Sir, one hon Member 'from the Opposition  $w^{\wedge}$  criticial of the use of the

term "public interest" saing that it aad too wide a connotation <sup>and</sup> could be invoked arbitrarily. I am sure he would agree (hat "serious and aggravated forms of public disorder" and the "maintenance of peace and tranquility" are so essential for the society that they do justify the inclusion o'f such a term *or* such a ground for withholding the eport.

Parliament, as 1 said earlier, occupies a pre-eminent position in our democrary. It is the custodian of the people's rights «nd normally has the right  $t_{,3}$  every information. But who can deny that the interests of the country are most par-IBOt

Respected Advaniji ga?e an apparently very impressive speech yesterday. But I would humbly submit that the parallel drawn by him between the report of the Inquiry Commission appointed under the Commissions of Inquiry Act and of the Parliamentary Comthose mittees is not tenable. Parliamentary Committees are all extension of the Parliament itself and that is not the case with an inquiry Commission. Also. his reference to the provisions of law requiring the laying on the Tables of the two Houses of Parliament of all the rules and regulations etc. framed under an Act of Parliament is out of place because al) the rules and regulations, as we know, 'have the force o'f law and by their very nature 'are meant to be conveyed to the public and there is no secrecy about them. The provisions making it mandatory for laying the rules on the Table of the House are simply to ensure parliamentary control over the entire lawmaking process and to suggest and m^ke amendments, if necessary. That, I humbly submit,  $i_s$  not the role assigned tc Parliament  $i_n$  the case of  ${}^a$  report of an Inquiry Commission brought be'fore it.

> Sir, going through the various amendments moved by some of the hon. Members, I was surprised to come across suggestions wanting the Chief Justice to b associated with the opinion on withholding the report from Parliament. Wher the final right in this matter has beer

left to the Lok Sabha by the present amendment, I wonder how these hon. Members would feel about the independence or the primacy of Parliament with Ihe Chief Justice deciding jn every case as to what should be wihheld from the ihe Parliament Equally preposterous in my humb'e view, is the amendment suggesting that a collegium o'f chairman of the Rajya Sabha, Speaker of the Lok Sabha 'and Chief Justice of India together should decide the matter anj thereafter the two Houses sit over the judgement of their Presiding Officers.

Finally, Sir, I was wondering yesterday as to why the Opposition was so much worked up over this innocuous amendment. After all, there was no impingement of any substantial right and the Principal Act itself was not the corner stone of democracy which seeks 'ts sustenance and strength from various constitutional provisions and well-established conventions. I wondered where is the question of Government trying to avoid its accountability by bringing about this amendment where is this onslaught on the prestige of the Parliament and the democratic institutions of the country? Sir, my dilemma and my doubts were cleared when a veteran leader, Mr. A. G. Kulkarni, said that he was a politician and must take a political view of the matter. That, in my humble view, amply explains the opposition to the Bill which, I personally feel, should be passed by this House. Thank you.

SHRIN. E. BALARAM (Keraia); Mr. Deputy Chairman, Sir, having listened to some of the speeches including the introductory remarks by the honourable Minister, 1 mink some of the problems raised from this side are not properly answered. With regard k, this Rill <sub>a</sub>U of us are saying that it js a very serious legislation, but when we say f > is is a very serious Bill I don't know It the understanding o'f both sides is identical. When 1 say it is a very serious Bill. I think I have a certain understanding about ft. This Bill is actually trying to kill two birds with one stone First o'f all i! is I seeking  $t_0$  curb or curtail or abridge the

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# [Shri N. E. Balaram]

rights of this Parliament. Secondly, [t is trying to withhold sometimes certain important facts from Parliament and the public. These are the two dangerous things, according to me, that are sought to be done by this Bill. 1 do not know why the Government is trying to bring such a Draconian measure at this juncture.

The Minister had said in his introductory speech, some two or three points supporting his position. Number one is. while he was narrating the history of the Bill he had stated that experience of the past 15 years had convinced him to make some amendments to this Bill even though in detail he did not say about the experience. I would like to request the Minister to cite one single example from the l'ast 15 years" experience to show how any report discussed either in this House or the other House, Lok Sabha, had endangered public interest or the security of the State because of such a discussion. If he can cite one single e<sup>xa</sup>mple of that kind, I can definitely agree with him that his position is one hundred per cent correct. Otherwise, saying that this 15-year experience has given us some lessons to revise the old position makes it very difficult for us to agree with the argument. I hope in bis reply he wiH be a°le to enlighten me on this point

The second point he has said is also a point on which I cannot agree. He put across the arguments of public interest, security of the State, relations with other countries, etc., I would like straightway to put a question ot him: Sir, does he think that the Members of this Parliament are not interested in all these matters? As 'far as the public interest is concerned or the state of security is concerned or the relationship with our neighbouring countries is cpnderned, I think,  $h_c$  would  $a^1$  lela&t concede that all of us are very much interested in that subject. So, by putting across that argument if the Minister is trying to Justify his. position, I am sorry t» tay, we cannot

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agree to that. He is not only denying the right to the Opposition Benches, but he is denying the right to the entire Parliamen<sup>^</sup> Can we not discuss such matters in this House? Sir, as far as this Thakkar Commission Report is concerned, it was submitted by Justice Thakkat. I think he knows the amplitude and the accountability of this particular act. Justice Thakkar must be definitely knowing Ihe amplitude and accountability of this Act, th; accountability of this Commission's Report to Parliament. Even when submitting t'ne Report he would be knowing that ^ would be debated in Parliament. So, I do not know why the Minnow taking a position that if some of the secrets in this Report or any other report are revealed to Parliament. it will endanger public interest or endanger the safety o'f the state I cannot understand that argument. We cannot agree to that argument. 1 hope, when he exlhe position, he will explain that point further.

Another point the Minister advanced is a very funny one according to me. He says that if the Government is satisfied that a particular report or a part of a report cannot be placed before the House, naturally the Government will issue a notification on that account, and the Government will give an opportunity for the House to discuss about the whole thing. This is the position taken by the Minister. But I would like to tell the hon. Minister, as far as this particular House, Rajya Sabha, is concerned, I think that this course of discussing the notification itself was not there in the original Act. According to the original Act it can be done only by the Lok Sabha. It is not allowed in Rajya Sabha. So, for us even that right was denied. How can he justify that the notification will be placed before the House and that the hon. Members will have the right to discuss about it? I do not understand the position taken by the hon. Minister.

Another thing is, the most dange-rous thing in this Bill, according to me, ls, Sir, that the decision to with

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hold a report will be taken by the executive or the Government if the Government feels or if the Government ia satisfied that a particular part of the report or the particular report, if placed before Parliament, will create some problem for the public interest or the security of the state. But there the question is about "if the Govern-ment satisfies." I think we are giving a blanket power to the Government to take such a decision. Sir, I have my own apprehension because the Govern-ment may misuse this power. I am not saying that the Government will always do that, but :he Government may. There are possibilities. If needed, I can cite example also. But I am not going to cite them now, When some top people in the Government are involved in some cases, the Government will say that they are satisfied and that they are not going to place the report before Parliament for discussion. So, there is every chance of misusing this particular amendment the Government is seeking to legislate. so, I am asking the Minister what inbuilt safeguard, guarantee is there to prevent misuse of such arbitrary power given to the executive or to the 1 Government. It is now entirely in the hands of the Government. My question is why is the Government bringing in this particular amendment at this juncture. Por the last fifteen years they never thought of bringing in such an amendment. But when the Thakkar Commission's report came into their hands the Government started thinking on this line. I do not know what are the reasons behind it. My presumption is that according to the Government's thinking there is something in the Thakkar Commission Rewhich the Government cannot port. reveal to the public and to the Parliament. This is the only impression that has been created throughout the country. So, my point is if this blanket power is to be given to the Executive, then there must be. some inbuilt safeguards to prevent misuse of the power which is not at all there in tfie Bill. If such a Bill is passed, I think w« ar« trying to curtail the

right of the Parliament. And it is a very dangerous trend which will have a far-reaching consequences. Therefore, there must be some in-built safeguards.

Another point which is raised here is the right to information. I am not repeating the point. 1 am not trying to emphasise the right io information. Of course, the right must be there, but I am point out another aspect on this. The Government wants cooperation of Opposition parties. Sometimes the they say they want a national consensus or they want cooperation of the Opposition on such and such issues. The Government always says this to the public and to the Parliament. If you want this, why don't you take us into confidence? Without information can we discuss anything seriously on any subject?, You may be withholding a particular item or a particular reference or a particular step on which we may have a basic difference with you. Unless we know the basic differences from our side, how are we going to have a debate? What sort of debate are we going to have in Parliament and what wiH be the benefit of such a discussion? So, it is not a question of right to information. If we want to take a collective decision, proper information must be made available to the Members of Parliament. Instead of giving proper information to the Parliament leaders, for the sake of convenience of the Government, they are trying to hide the facts.

I do not know what are the new circumstances which have prompted them to bring in such a Bill. We know what are the new circumstances i» the country. We know the Punjab problem, we know the water problem we know the communal problems an<\* we know several other problems. W« all are trying our best to understand the point of view of the Governmeat

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and the Government is trying to understand the viewpoint of the Opposition parlies. There is no secret. If both of us are trying to understand, what the new then is situation for you to bring in such a legislation? I do not know what is the new public interest that has arisen at this juncture, what is the new threat to the security of the State that has arisen at Ais juncture, what is the new point in telling us that the nation's security will be endangered by bringing out certain facts? Therefore, I am posing certain questions from this side.

First, what arc the reasons that promised Ihe Government to bring in such a legislation now at this juncture? It was not explained by the Government. (2) When they take such a blanket power in their hand, what is the inbuilt guarantee or safeguard that it will not be misused by the Government? I have got apprehension that this Government wiH definitely misuse its power. 1 am not going to cite examples ss to how they have misused the power in the past. When they take such draconian measure, what is the inbuilt institutional gurantee to prevent in misusing the Bill? These are the questions I want the Minister to answer. with these few words, I conclude.

SHRI P. N. SUKUL (Uttar Pradesh): Chairman, Sir, I Mr. Deputy rise to support rather this simple Bill which our Opposition friends have tried their best to wake controversial. If you go through their speeches one of the Members has said that after the passage of this Bill there would be no democracy in this land and the Parliament will be entirely divested of its supermacy. But no such thing is going to happen. However, during their speeches they have displayed in a big way their capacity to make a mountain out of a moie hill. Our hon. friend, Mr. Dipen Ghosh has said that it was an attack on nur democracy. Mr. Gurupadaswamy called it sinister and an attempt to liooc'wink the Members of Parliament. Mr. Upendra has said that by bringing this Bill, the Government was trying to undermine

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the importance of Parliament and so ." and so forth. I do not know actually what they wanted to convey. Our frieads like Mr A. G. Kulkarni was rather confused. He was trying to recall the Supreme Court verdict in the Keshavananda Bharati case. It simply does not apply here. In the Keshavananda Bharati caw, ibe Supreme Court had said that the basic features of the Constutution cannot he altered. Here through this Bill no attempt is being made to alter the verv basic tenets of the Constitution or the basic features of the Constitution. Sir. when thk Bill was passed in 1952 originally this Clause was not there that the report would be of Commissions of Inquiry placed necessarily before the Parliament. It was only on reconsideration in 1971 that it was inserted therein and it was said that ths Government would present the report of the Commissions of Inquiry before Parliament. That amendment was no; brought at the instance of the Parliament, but at the instance of the executive. Nobody had demanded it. This amendment has been brought because of the needs of the day. What is important is that we have to examine the Bill from angles-whether it is legally valid and whether ft is proper? The legal validity and the propriety of the Bill have to be examined. That is why this Bill has he«B brought forward hire. Ag regards the legal validity of the Bill which was raised by my hon. friend, Mr. Satva Prakash Malaviya yesterday that on the 14th May 1986 the Ordinance was issued and tie Rajya Sabha had not been prorogued them, but according to article 123 (1) of the Constitution except when both Houses of Parliament are in session, the Presidemt is empowered to promulgate an Ordinance if necessary. Sir. one House, that is Lok Sabha had already been prorogued and the other House-Rajya Sabha had als» adjourned *since die*. So both Houses of Parliament were not in session. Even if one House was not in session and the other House had been prorogued.

Even when one House had been pro-! rogued and the other House had not been prorogued, even then, the President wns ! empowered nnd competent to promulgate

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an ordinance. In Kaul and Shakdhar, it is s»i«j tbat even if one House is prorogued, tlie President is fully empowered t» pass aa ordinance *it* necessary. So, as regards the legal validity, the legality OL the process, there was nothing wrong in it. Moreover, on 30th of May, the Delhi High Court has already put its stamp *on* th: ordinance. It has already upheld the legal validity of the ordinance that is now -ought to be replaced by the proposed Bill into a proper enactment. So, there seems to be nothing wrong about the legality, the legal validity of the Bill or th. ordinance, o me.

Sir, as regards the propriety of the Bill. I would say, as my hon. friends was just saying, about the right to information, We do not have a fundamental right to information and we know that, even in Parliament, in matters pertaining to defence preparations, security of State, espionage, there are so many things where the Government is not obliged to pass on thai information to Members of Parliament. So, still Parliament is not supreme. It is the Government that is supreme. They know what is in public interest and what is not in public interest. They have more information than we have. We know only about newspaper report or we are motivated •politically. *(interruptions)* 

SHRI DIPEN GHOSH (West Bengal); Who are they who know the public interest?

SHRI P. N. SUKUL; The Government, the executive, I said.

SHRI DIPEN GHOSH: The new Alexandars, the new Dbawans

SHRI P. N. SUKUL; What are you talking about? said executive only. I have not taken any name. Even in a court of law, once a Government files an affidavit that it is in the public interest that we shall not produce this document in the court, the court is guided by that version of the Government and even where a court of law inspects the relevant records, of the Govt., the court also reserves its Tight to disclose those things, those details

to other parry or parties concerned. They may not do so. Why such a right iw reserved either by ibe court or by the excutive? That is always reserved in the larger interest of the public, in the larger interest of the nation. Somebody was talking about Thakker Commission. Although in the objects and reasons of this Bill, there is no mention of Thakkar Commission but our Opposition friends have been talking of Thakkar Commission and so many Commissions, Ranganath Mishra Commission. (Interruption)

SHRI DIPEN GHOSH; You see, the Thakkar Commission, report was to be submitted before 19th of May...

SHRI P. N. SUKUL; I know that. But what I am saying is that in the statement of objects and reasons, there is no mention of any Commission. Even if you Thakkar Commission, well the quote murder of our Prime Minister was not an ordinary thing. You see, it was as a sequel to ths terrorist activities that had been continnuing for long and which are still continuing and if the convicts are still under trial and their appeal is still pending before a court of law and if the findings of this Commission of Enquiry are divulged, of course, there will be embarrassment not only to convicts, no; only to the judges but also all other concerned. So the purpose o'f this Thakkar Commission is not to embarass anybody on this subject and you see, as i was saying, the executive is fully empowered to appoint a Commission of Inquiry to have information for its own purposes on a definite matter, on a definite subject It is not that, that is appointed only to tell everybody: it !, like that and that findings are like this for its own information ?nd for its own satisfaction and you must not forget that there is a vast difference between the Judicia' prob? and the findings of a Commission of Inquhy.

#### SHRT DTPHN GHOSH. What is that?

SHRI P. N. SUKUL: Tt is not a trial. On the basis of this n»oort. you cannot tal« action as it is. You hare to go

# [Shri P. N. Sukul]

through the process of law, and that process of law is already under way, in this particular case. So our aim, our object should not he to embarrass what is under way, to frustrate the process of law.

श्रो लाल कृष्ण आडवाणो (मध्य प्रदेश) : चिदम्बरस जी, यह ग्रापका केस बिगाड रहे हैं ।

SHRI P. N. SUKUL; No. we are not. You are trying to do it. So this matter is a very delicate one, a very sensitive one. My predecessor who was just speaking was asking, "What are the reasons?" These are the reasons-Ib? sensitivity of the matter. In the case of the murder of Mrs. Gandhi, terrorists are involved. Behind the terrorists, so may forces ar© involved Some of our neighbouring countries are involved. Our relations with those neighbouring countries are directly involved. And so many other things are involved. That is why the Government has brought this amendment in the Commissions of Inquiry Act. so that any matter that may go to inflame the situation should not be there. It is entirely in the fitness of things that this amendment is being sought to be incorporated in the Act by the Government.

Sir, there is a vast difference between a thing of public importance and public interest. A commission of inquiry may be asked to make a probe into a definite matter of public importance. But the disclosure of its findings may not be proper in the public interest, in the larger interests of the public. T do not know how my Opposition friends are not able to distinguish between these two things. it needs a little better sense of discrimination; that is all. So these two things are entirely different. That is why I would like to request my friends of the Opposition not to insist upon what they are saying, that this amendment should be withdrawn. In fact, they should cooperate with the Governmeat ia passing it

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As I was saying, it is not that the reports of all the commissions will not be placed before Parliament. Section 4 is not being deleted. It is only being amended slightly. Where such findings are there as can be disclosed to the public, without any harm to the law and order situation, without any problem being created for the Government. ..

SHRI SUKOMAL SEN (West Bengal): Yes, Yes.

SHRI P N. SUKUL. . . and for the people, then the Government will disclose it and present the report to the House. Mr. Sukomal Sen. it is the Government, as I said, which for its own information appointed this commission, not for your information or for general information. Now, it is up to the Government, up to the sweet will of the Government to share the findings with the public or not to share the findings. Why should you grudge this power of the Government? As to what is in public interest, only the Government is competent to give its verdict, its ruling.

SHRI DIPEN GHOSH: That is Uic whole allegation against the Bill, that public interest is being made synonymous with Government interest.

SHRI P. N. SUKUL: There is no allegation. AU your allegations on this point are baseless, if not mischievous, I should say. They are entirely baseless. That is why, in the end, without taking any more of your time, I will ask my Opposition friends, rather I will appeal to their good sense, to pass this amendment unanimously and to cooperate with the Government in this matter. Thank you.

SHRI CHITTA BASU (West Bengal): Mr. Deputy Chairman, Sir. I rise in support of the statutory resolution and also to oppose the Bill. I propose to take this stand primarily on three grounds which I shall not describe because of paucity e\* time at my disposal. The primary reaso\*\* for opposing the Bill are three. FirtUv. this ig yet another cross example #1

the misuse of ordinance-making power by the Government under Article 123. Secondly, this Bill takes away the right which the Parliament at present possesses by a statute. You are taking away certain statutory rights the Parliament has been vested with. Thirdly, it is an unabashed denial of the rights of the Members of Parliament to know. The Members of Parliament have got certain rights and privileges and those rights and privileges are based on the fundamental right of being informed. As a Member of Parliament and representative of the people, I require some information for the discharge of my responsibility and only by having this information, I can discharge my responsibility. This is what is called parliamentary privileges and parliamentary rights. I think the House would agree that there has been an assault on that right to know. Therefore, these are the three basic grounds on the basis of which I have taken this stand. Other reasons are also there, but they are of minor nature. At (his stage, I would only like to draw your attention to the fact that assaults on the privileges and rights of Parliament are being continuously and increasingly mounted. This is a trend which needs to be checked. At this stage, I am happy to inform the House that the Left-Front Government of West Bengal has taken a very firm political position. I am a political worker and an activist. There is no harm in it and I don't plead guilty for being a political worker. The Chief Minister of West Bengal has said;

"The West Bengal Government would never use the provisions of the Bill amending the Commissions of Inquiry Act which seeks to withhold the reports of the Inquiry Commissions from the Legislature."

This is what Mr. Jyoti Basu of West Bengal declared. He described this measure as deplorable. The Chief Minister saye:

"This Bill -sets one more dangerous precedent for our democracy."

This is what he said. Sir, I think the House will think twice before adopting this undemocratic measure. Yesterday, I was very patiently listening to the speeches of the Members on the opposite. Some of them said that the law cannot be frozen at a given point of time. Yes, I am one of those who say that the law cannot be frozen at a given point of time. Laws cannot be pertrified. Laws are the expressions of the people. Laws must change along with the changes in the political and economic conditions of the society and the country. Therefore, I am not one of those who say that the laws are final. They should remain as petrified or frozen laws. Laws are to be changed. I am. also for change. Would the House kindly take note of the changes that have taken place since 1952? The Parliament must respond to these changes. What are the changes that have taken place during the decades? Sir, excuse me when I say that there has been a sea-change in the attitude and the policies of the ruling party towards democracy, towards parliamentary democracy, towards democratic rights and civil liberties. This change has been not in the direction of expanding the rights of Parliament or expanding parliamen-tary democracy and the direction is not towards giving more powers to the people. Rather the change is for the worse. Whatever liberal attitude wa\* there is not be seen now. Whatever parliamentary rights and privileges were there, were enshrined and were pro-tected, are being eroded. I charge that they are being eroded and they are being violated. Therefore, if there is any change, the change is for the worse only and the change is not for the expansion of democratic rights, but the change is only towards concentration of power. (Time bell rings). Sir, I want a few minutes more.

Sir, this leads to the most undesirable trend towards authoritarianism and Parliament should respond to these changes and it should not remain merely a spectator to these dangerous trends. Therefore, Sir, I want that

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# [Shri Chitta Basu]

there should be a change in the outi«ok also. Sir, the examples of this trend towards authoritarianism are .many. But I would like to give only two or three examples. Now, look at the Ordinances. Ordinances are to be promulgated very sparingly only. I io not go into the merits because everybody knows it. But do you know that there have been 384 Ordinances promulgated by the President during the period from 1950 to 1984? What does it indicate? It indicates that the Covernment is more and more taking resort to Ordinances. Therefore Sir, this is one trend which I oppose and which everybody opposes. We must protect the democratic rights of the people and the supremacy of Parlia-ment. There are many Acts like the National Security Act and there are so many Acts. There is a plethora of laws which are anti-democratic, which tre Draconian and which do not extend the democratic rights of the people, but which restrict and curb and ultimately eliminate the rights of the people. Therefore, in this context, Parliament cannot work in a vacuum and Parliament cannot respond to the situation without being emotionally aharged by what is happening outside.

Sir, I stand to oppose this Ordinance and I stand to oppose this Bill tooth and nail because of the trend and the trend is towards having Draconian laws and the trend is towards authoritarianism and, therefore, Parliament must resist this.

Sir, it has been mentioned that there are four things on the basis of which the reports can be withheld from Parliament. One is security of the State; tlie second is friendly relations with foreign powers; and the third is the unity and integrity of the country. These are the three areas. The fourth area or ground is public interest. Sir, the honourable Minister of State for Home Affairs might be knowing and he should know also that these phrases, that is, "security of the State", "unity

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"friendly and integrity", relations with foreign powers", etc. have some conceptual ingredients and you can say something about these. But what can you say or conceive of so far "as the phrase "public interest" is concern-ed? Here, Sir, please allow me to mention two or three incidents. "Public interest" is such an alarmingly wide term, is such an omnibus term, that everything can be brought within the domain of public interest. I can give you an example in this connection. One of the former Chief Ministers of Bihar was accused or criminal pro ceedings were launched against him Don't get worked up. I did not mention any names. That was in publi interest. The proceedings were dra up in public interest. And again in the public interest those charges were withdrawn. This is public interest. Some C.B.I. inquiry was initiated against the Chief Minister of Tamil Nadu. (InterruptiwA) I do not mention names of individuals. It was withdrawn also in public interest. I mention Shah Commission's report because it has been referred to by many people. Do you know what happened with the Shah Commission report? The Commission completed its report. The reports were printed. The reports were placed before the Parliament. All this was in public interest. Again, under the cover of public interest, these reports were withdrawn from circulation. Even the possession of that report was considered to be seditious. No further example is needed to be cited to draw home to the Home Minister. So, public interest is all pervasive. You can misuse it. I am sure that it will be misused. There are many many inconvenient reports which you don't like to publish. {Time bell rings) I will take only two or three minutes more.

Sir, restoration of public confidence is the major and primary objective of an Inquiry Commission. The Inquiry Commissions, according to me, are instruments for restoration of public confidence. For the sake of brevity because you have rung the bell, I cite Salvvan's case because that will give expression to my views. Please allow me to quote:

"In all countries, certainly those which enjoy freedom of speech and a free press, moments occur when allegations and rumours circulate causing a nation-wide crisis of confidence in the integrity of public life or about other matters of vital public importance. No doubt, this rarely happens. But when it does happen, it is essential that public confidence should be restored, for without it no democracy can long survive. This confidence can be effectively restored only by thoroughly investigating e,»d probing the rumours and allegations so as to search out and establish the truth."

This is the primary objective of Inquiry Commissions. So, the Inquiry Commissions become an instrument of findiag out truth. The Bill dismantles this instrument. This Bill breaks as uffder the instrument which the Parliament, in the wisdom, has built up by taking away the right to know about the report of the Commission.

Sir, my last point and I finish. Mr. Chidambaram argued that the Bill does not allow the Executive to arrogate to itself He might have been referring to Clause 25 of the Bill. He says that by the method of approval or disapproval of the notification, Parliament's right to know is guaranteed or pro-Now, I do not know what to tected. sav. A mere whip from Mr. Bhagat makes the approval of notification a fait accompli, Sir this notification is nothing but smoke-screen а 1.Ot P.M. and a asake-belief that Parliament has been consulted and the consultation has been made in a way that the Parliament Was supposed to have accepted and Parliament gave the consent. Therefore, Sir, this is a make-belief and. therefore, it is unrealistic, undemocratic, and also a smoke-screen of their sinister design something behind the back of to do the Parliament.

Lastly, Sir, a part cannot be the whole. He cannot make a part to be a whole. Notification is a part. Parliamentary rights are the whole anti the whole concept. A mere notification to be approved or not to be approved does not guarantee the rights we are enjoying under the existing law. Therefore, Sir, the amending Bill is an assault on the right of the Parliament, and an assaulting Bill indicates the authoritarian tendencies of the Government. This amending Bill protects the Executive from being exposed ia Parliament. Therefore, Sir, under n» circumstances, I can support this. (Time bell rings) Just only one minute, Sir. Sir, their main argument is that they have the concern for the nation's security, integrity and unity. I can only say from this side of the House that we are second to none to those who are adorning those benches. Has there been any single instance where the Opposition did not rise equally for the protection and preservation of the integrity and the unity of the country and the security of the country? Therefore, Sir, to hurl charges against us that we have no concern for the unity and integrity anfl security of the country is nothing but. I would say, another insult hurled against us. I oppose it. I want to combat it politically. Thank you Sir.

MR. DEPUTY CHAIRMAN: Shrimati Bijoya Chakravarty—not present. Shri Babul Reddy. Piease take three or four minutes.

SHRT P. BABUL REDDY (Andhra Pradesh): Sir, much have been s»'d •• this and I will not take the valuable time of the House unnecessarily I would only confine to two or three points.

Sir, in this, one main point wkick is to  $b_e$  noticed  $i_s$  that under the CODMMSsions of Inquiry Act. the Commission is constituted by the Central Goyermment either by itself on the directions in the form of a Resolution passed by Ike Parliament. Sir, here, the resent pr»r!so which empowers the executive t<sup>0</sup> withhold the report from the Parliament ;xecutive to withhold it in both the cases—either when the Ceatral G\*v-

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[Shri Ρ. Babul Reddy] •rmnent by itself constitutes a Commission to inquire into a definite matter of public importance or when Parliament passes a Resolution. Sir, when the Parliament passes a Resolution, the Central Government is bound to constitute a Commission. That Commission makes an inquiry. For whose benefit? Parliament is the father- R directed the executive io constitute a Commission. That Commission submits a report. And you don't want the Parliament to see the report. Sir, this situation recalls to my mind a parali lei. You celebrate with fanfare the marriage of an young lady. And then ask bete to go On a honeymoon. Then when she comes back pregnant, you celebrate wishing a xrimantlxnn beautiful The mother is enjoying. But she is directed not to see the child after delivery. Sir, the Parliament by a Resolution directs \*he executive to constitute a Commission. That Commission goes into that. Laks of rupee<sub>s</sub> are spent. A report  $i_s$  produced. But the present proviso says that the Parliament shall not see th- report. Graha dosham as my friend here says. My submission is that at least in case whert Parliament direct? the Commission to be constituted, the report should not he withheld from Parliament.

This is the point. Rest -if the provisions as my learned friend, Mr. Chitta Basu says, what sort of safeguards are there in jab-clause (6). As my friend says, with a whip you can achieve it. But my joint is, whether Parliament can modify »hat notification also without knowing what tbe report says. What, is this power to modify? Tt is a blind leading th? blind. Unless T know something about the report, how can T modify. Why do you withhold Ihe whole thine? Parliament can modify only if the report is known, a summary of trie renort is known at last. Otherwise the whole provision is a futile exercise. Sir, It is said that in the name of security always for tb in power to nlease sacrifice a little liberty, we wiH assure you security. Sir. it is well said that those who willingly surrender their liberty for promised rrly will ultimately have neither liberty nor security. Sir. thi, is the danger You

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are n°w going to have permanently this law on the statute book. I hav3 got greatest respect for democracy. The Government in power, not necessarily means the representatives of the majority of ibe people, very often we have seen that when elctions were held parties with 30 per cent or 40 per cent votes formed ihe Government, will tend to act on its whims and there is a suspicion in the minds of the people whether this Government is going to act according to the will of the people or in some other way. In a democacy it is well settled that suspicion snould be removed. But the question is now should the •suspicion be removed. Sir kindly permit me to read from the judgment of the Supreme Court, particularly the majority judgement of Justice Bhagwati where he said. "There is already in every democracy a certain amount of public swf\*cion and distrust oi Government varying of course) from time to time accord] its performance which prompts people t« insist upon maximum explosure of its func. tioning. R is axiomatic that every action of the Government must be actuated by public interest. But even so we find cases though not many, where governmental action is taken not for public good but for pessonal gain or other extraneous considerations. Sometime governmental action is influenced by political and other motivations and pressures and at tim«« there are also incidents of misue or abuse of authority on the part of the executive.

secrecy we-e to be observed in the functioning of the Government process ana th<sub>P</sub> work of the Government were to be kept ridden from public scrutiny corruption and misuse or abuse, of authority, it would nil be shrouded in the veil of secrecy without any public accountability but if there is an open Government with men of information available to the public, there would be greater exposure of lit functioning of the Government and it would help to assure the people , i better mThere doubt that exposure to and scrutiny is one of the surest of achieving a clean an 'healthy administration. Sir which must he given the highest res Sir, in the same judgement, in the ca<e ef confirmation of an additional judge it ha\*

been said: We have seen the document. We have seen the correspondence between the Chief Justice of Delhi High Court and the Government and also the communication between the Central Minister and the Chief Justice. This is said. public interest requires, we have sheen those documents, they must be exposed to the public. That is the great principle ia democracy. Sir, a provision like this in tlie long run, i am not going to say anything about this Thakkar Commision, is going to be doubtful. Might be you have very good reasons for doing it. But once this is permitted in democracy, it is well known that Governments are bound to bend to the pressures. Wel!, suppose there is the case of a Minister and an inquiry is held. You can tomorrow sav that in public interest there are certain things which cannot be revealed. You will say that nobody should look into it and you will withhold it. Therefore, Sir, I oppose this Bill.

# MR. DEPUTY CHAIRMAN: Shri J P. Goyal. You have only a few minutes.

SHRI J. P. GOYAL (Uttar Pradesh): Mr. Bepnty Chairman, Sir. I very strongly oppose this Bill, as my other colleagues have done. I am very much worried. Sino yesterday, T have been sitting here and have been hearing the speeches, particu, larly, from the other side. It appears, the trend is to do away with Parliamentary democracy in the coimtry. T must point out to the House-the House know; itthat there is a distinction between Parliamentary democracy and other systems prevailing in some parts of the world. The system of Parliamentary democracy which prevails in our country, in the U.K. ?nd U.S.A.

and some other countries give supremacy to Parliament. Under the system of Parliamentary democracy, elections are held under adult franchise, people vote for their representatives in dfferent constituencies and then Parliament i, constituted. In fact, it is the Parliament which governs the country, not the executive. Executive is just a servant. Tt is outside Parliament. It is tie Members of Parliament who choose the Prime Minister in the sense the President appoints the person, who is electee'

as the leader of the majority party, as the Prime Minister. Article 75 says, 'Tlie President shall appoint the Prime Minister. Under article 75, the President will decide as to who will be the person who ca» carry the House or who commands the majority in the House. In our system of Parliamentary democracy, where Parliament is supreme, the executive is only our agent and it is accountable to Parliament. Now, it says 'No; you are our servant. It says \*we can ask you to do certain things by whip, by majority, by antidefection Act etc. Of course, we also supported that legislation. But a day will come whew th^ legislation will have to be removed from the statute book. Thi<sub>6</sub> i<sub>s</sub> my view. You may or may not agree. Now, under the threat of this legislation, everybody is speaking one thing even though thinking otherwise. We know how thf Mu\*li» Women Bill was passed. By whip Similarly, there is a,, implied whip here. M I said, executive is our agent. Agent is accountable to the principle. This is tb© reason why the Transport Minister informed the House today about some trail accident in Bihar. Similarly when the House is not i,n Session, many notifications which a<sup>r</sup>e issued in that period ere ia\*d before the House when it meets again. Why do you do it if executive is supreme? Tt has come from the mouth of Mr. Sukul, but others did not say so. He said, executive is supreme, Parliament is n°t F«r the first time, one hear\* such a thing I woiild like to ask the hon. Minister, i» any Parliamentary democracy, is there any such legislation as you have brought in now where you are saying we will not t before the House the report of a Commission of Inquiry, which deals withi a matter of urgent public importance, under section 3. This is an interesting thins.

When Parliament is representing the people, on matter of public importance, you say \*we wiH not allow you to see it.' Tf is •we who represent the people. 792 Members of Parliament. Tf is we who represent the country, for five years, all of uk. But the executive which is only a servank says fo the master 'We are above yon\*. Mind von. If Parliament is dissolved. If the House of the People is dissolved, yon will no longer be a Minister, you will n» longer be a Prime Minister. This is aa interesting thing. The report of a Com-

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[Shri J. P. Goyal]

mission of Inquiry may be seen by a clerk, by a typist, by a chaprasi, by a Prime Minister Cr a Minister, but not by us , Why not? This is a matter of public importance and every one of us has the right to see it. My other colleagues have mentioned about the new sub-section(6) proposed to be added to section. This is а eamouflag. If the High Court had upheld it, the Supreme Court is still there. It is bound to be declared ultra vires You say the notification will be laid on the T«ble of the House. What is the use? Executive is telling Parliament 'here is the salification and you have to okay it'. Without seeing the report, how can we im it? Unless we see the report, how can we approve the notification? Therefore. Ats is  $n_0$  legislation at all. And this is •fe trend. I still ask the hon Minister t\*' please indicate any such legislation ia Whan England was the world. being bombarded by Hitler still the Parliament was being held. They said the Parliament i<sub>g</sub> supreme, they cannot dispense with the functioning of the Parliament. And here, tomorrow you are bringing Thakkar Commission, this Commission and that flfcunmiesion and whenever it v/ill not suit y»u, you wil) bring forward such notification. (Interruptions). Ranganathar Coraision and others also. Suppose, the Pr'tnr. Minister or any Ministe- is involved. There ar\* so many scandals about Minis-Suppose, some Commission of Inters. quiry is appointed which relates to the affairs of certain Ministers. Then they will gay that the report can be seen only Parliahy the executive and not by the Then, how are they accountable ment. try us? The question is about accountability, through the people,  $t_0$  US, So. if yaw are not going to withdraw the Bill, please take it from me. Tomorrow you are into power. We gorng t<sub>0</sub> come will be there in power and we will throw away this ar<sup>1</sup> You have come

to power by some flute. (Intern We shall undo it inst as the Forty-second Amendment to the Constitution.

SHRT RAOOF VALIULLAH (Gujarat,): It is a wishful thinking on the part of the hon. Member. Tf wishes were hanses beggars would ride. (*Interruptions*).

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THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUB-LIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Whi is 'we' (*Intptions*). I was only asking who are iwo members on his side who will come to power?

SHRI RAOOF VALIULLAH; Tbey have miserably failed.

SHRI J. P. GOYAL: We will come t« power.

SHRI ATAL BIHARI VAJPAYEE (Madhya Pradesh): We, the people af India.

MR. DEPUTY CHAIRMAN: Mr. Baby, your name is here ia the Thirl Reading. You ran speak new if you like, *(fnterrtiptions)*. All right, Mr. Advani will reply to the Resolution moved by hba.

SHRI LAL K. ADVANI; Mr. Deaajy Chairman, Sir, there has been a reasonably good debate on ihe issues that are involved in the Statutory Resolution that I have moved and the Bill that the hon. Minister has moved. Almost all tha Members, who spoke from the oppositisa side, their first and foremost objection was that this is a case of abuse of article 123, abuse of the Ordinance-making ppwers It is significant that of the Government. virtua'ly no one fro<sub>m</sub> the Treasury benches even tried to counter this argument. There was one indirect mention that if one House is in session and the other is not, even then an Ordinance can be issued. I am fully aware of it. The provision in the Constitution make it possible that if one House is adjourned, an Ordinance caa But I am sure that •• be promulgated. one from this side was questioning the legal validity of the Ordinance that y»n have issued. (Interruptions). At least I am clear in my mind.

SHRI MADAN BHATIA (Nominates!): On a point of order. If I quo!- the hon .Member he had categorically saia that this Bill is unconstitutional

SHRT LAL K. ADVANI: I had said that only in the context of what I have said on the right to informati»<sub>a</sub> that i»s

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this report? In the month of November 1985? Is that so?

#### SHRI P. CHIDAMBARAM: No.

SHRI LAL K. ADVANI : Anyway it was long before the promulgation of this Ordinance. My point is: why did you take recourse to Ordinance making it after receiving the report you came to the conclusion that publication of this document would adversely affect the security of the nation, would adversely affect the integrity of the nation, or would adversely affect our relationship with Pakistan or with America, or I do hot know who, or public interest? Mind you, this is a significant departure because my friend, Bhandareji or Bansalji--perhaps both of them-said that they had not taken this phrase from out of the hat; it is from the Constitution. Article 19(2) has been cited from this side. Right of freedom of expression and from that is derived the freedom of information. But: reasonable restrictions are permitted and the clause providing for reasonable restrictions has been almost in toto incorporated in this particular Bill No. not in toto Reference is there to friendly relations with foreign countries. Reference is there to the integrity and sovereignty of India. But instead of the word "public order" you bring in "public interest"-and that I regard as a significant change. If 'public order' is there, it is limited. Of course there is a definition given by the Supreme Court to 'public interest,' but I cited only yesterday an example where only day before yesterday a reply was given in this House-I am sure Mr. Chidambaram must have taken the trouble of finding out from the Minister of Industry as to why the Sengupta Committee's report was withheld from this public interest. House on grounds of There is nothing in it which could justify any secrecy, nothing in it pertaining to any creation of disorder outside. But this is the practice of all bureaucrats-and this is the practice politicians who do not want inconvenient facts to be revealed to the people to take recourse behind this veil of

constitutional validity i\$ dubious. [t was in the context of that. But so far as timing of the ordinance is concerned, on that point I am fully aware that article 123 makes it possible for the Government to promulgate an Ordinance when one House is still in session. I would like to draw the attention of the Government to the fact that this particular Commission was constituted when this law required the Report to be published. When you framed the ferms of reference, even while referring to the security problem, the security angle, you know that the report that was going to be given by the Commission, has to be placed' before Parliament, has to be placed, before the public so that i presume that those who drafted these terms of reference were fully aware of the implications of exposing this kind of issue to public scrutny. Or they have made a moniumenta bungle.

Furthermore, I am also of the view that when you refer any matter to a Commission of Inquiry, particularly one presided over by a sitting judge or a former judge, you can be sure that  $h_s$  also will keep  $i_n \ _m i_n d$  the competing public interests which you have referred to. It is not that I am wanting to know how you arrange your security. how you are making security arrangements for the Prime Minister. If I were to ast: a question of that kind in Parliament, you can certainly say that It is not in public interest to disclose the details of your arrangements. There were several avenues open to you ff you wanted to make an enquiry, you could have held a departmental enquiry and the matter would have been over: you could have appointed a special panel to enquire into the circumstances of Mrs. Gandhi's assisination and be done with it. But the moment you decided to invoke the Commission of Inquiry Act and set up a judicial commission on that basis, in your heart of hearts you were willing to make the enquiry public. You had nothing to hide; you felt that you had nothing to hide; therefore there could be no objection to a report of this kind being made public. When did you get

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# [Shri Lal K. Advani]

public interest and say that it is not in public interest...

SHRI P. BABUL REDDY: Public interest is an unruly horse.

SHRIMATI JAYANTI NAT-RAJAN (Tamil Nadu): The word "public interest" also occurs in Art. 19 of the Constitution.

SHRI LAL K. ADVANI: What I was pointing out was that so far as ordinance-making is concerned, this is not the occasion. Particular-.lv ly when you must have made up your mind long back that this is a report which should not be placed before the Parliament, I would think at that point of time you could .have come out with this Bill. You should have come to Parliament in a regular way and not confronted the House with a fait accompli. It is this fait accompli part of it I object to. If I were a Member of the ruling party today, I -would be in a very difficult position today. Even though I disagree with the Bill, because Parliament functions on the basis of whips, parliamentary democracy functions on the basis of the party system, and in that situation an Ordinance gives very little scope to the Members of Parliament to exercise their independent and free will. I may appeal to you but you know well enough that privately there are Members among you who Iell me, "My heart is not with the Bill but with my heao. I am speaking.".. (Interruptions) ..

SHRI THANGABAALU (Tamil Nadu); That must be your experience, not our experience.

SHRI DIPEN GHOSH: That is why tkey are not concerned about the right to information.

SHRI LAL K. ADVANI: What I am eaying is that if this had not been true, then why should any Speaker like Mr. Mavalankar object to Ordinancemaking? After all, even after an Ordinance is passed, Fai-liament's approval has to be sought. Government

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has to come to Parliament for approval of the Ordinance and Government has to seek to replace that Ordinance with a formal Bill. Even then Ordinancemaking has invited very scathing comments from every Presiding Officer concerned with the dignity of Legislaconcerned with executive acad countability to Legislatures. Only last year Mr. Sudheeran, Speaker oi the Kerala State Assembly\* ran into a series of Ordinances by the Govemment, promulgation and re-promulga-tion of Ordinances. On 18th Septem-, 1985 Mr. Sudheeran, Speaker of the Kerala State Assembly said:

"It is an extremely unhealthy tendency to convert the provision for the promulgation of Ordinace envisaged in the Constitution, to be used in exceptional and extreme circumstances, into a permanent style of business. Lative This approach , deprive tha Legislawill. i ture's rights and opportunitites to make legislation. We cannot, on any account, afford to make the Legislature a rubber stamp."

"Rubber stamp" is the term he uses again, which Mr. Mavalankar had used. In this case, Mr. Minister, thi only argument that you gave in your introductory speech was, "After all, we are not arrogating" the right of Parliament; we are coming back to Parliament with a notification and seeking its approval to the notification." Number one it is not to Parliament that you will come. You will go to the House of the People and. therefore, I am of the view that this is an occasion to correct that error that has been incorporated in the original Act, namely, instead of "the House of the People" we should have the word "Parliament" so that presentation of the report to Parliament makes it obligatory for you to come to both the Houses. In this case the notification that has already been issued will be discussed only in the other House a\*d no approval from my side is necessary.

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### SHRI P. CHIDAMBARAM: Please see sub-section 4 of section 3. What does it say? ... (Interruptions)... Please see sub-section 4 of section 3 by which you swear. Please see what that says. Ths original one.

MR. DEPUTY CHAIRMAN: In the principal Act.

SHRI P. CHIDAMBARAM: Please see the principal Act. ' SHRI LAL K. ADVANI: If *my* in-

terpretation is incorrect and Rajya Sabha is as much involved ,• I have no objection.

SHRI P. CH1DAMBAR/.\*; Subsection 4 of auction 3 imposes the oblionly to lay before the House of thi People and, therefore, th; notification .... (Interruptions) .....

SHRI LAL K. ADVANI: And that is what J am saying. In th,? original Act itself. ... (Interruptions)..

SHR1 P. CHIDAMBARAM; You could have changed it between 1977 and 1979.

SHRI LAL K. ADVANI: I am aware- of it. It is only the other day when the nolifin was issued that I became consci

' at that very point of time I drew the attention of the Chair and told him that today nothing can prevent you from sharing the Thakkar Commission's repor; with us.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): They would becom: wiser.

SHRI LAL K. ADVANI; And certainly they would become wiser. But becaus.;  $w_e$  are amending the Bill, why not amend it in a manner as to see that this lacuna  $i_s$  removed T am sure, Members of that side also would be interested *in* seeing it removed.

SHRT M. S. GURUPADASWAMY (Karnataka): The powers of the two Houses are th, .sam» except in financial matters.

SHRT P. CHIDAMBARAM: I Sob-Section 5... (Interruptions)...

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SHRI DIPEN GHOSH: That wa\* wrong.

SHRI P. CHIDAMBARAM; Please listen to me. Mr. Ghosh. I say sub-

sections (5) anj (6) which we are introducing today are consistent with the existing sub-section (A)

SHRI LAL K. ADVANI: t am nor -turning that. (Interruptions) I am painting out a lacuna to which all of us have been partierg including Rajya Sabha After all, Rajya Sabha has also approved of the amendment.

Si-I, T regard this as an abuse powers and of the orinance-making this abuse has to be stopped somewhere Tn this case, the Government must explain when it took this decision to amend the law so as to prevent this Thakkar Comion Report from being presented '.0 the House of the People. After all, bet-:i the period of its submission and the month of May considerable time was •e. Why did it not come to Parliament with a regular Bill? Why did it recourse to this ordinance making p

In the case of an ordinary law, M«mber.s at least can read the law, real the ordinance and then approve or disapprove of it. Here the hon. Minister v 3 ou to become a rubber stamp anj that too blind-folded. 1 do not know what the content of the but I must say either 'Yes' or 'No'. You <sub>s</sub>ay, 'We approve that this is not in public interest" without knowing the content thereof, only on the basis of the terms of reference because it refers to the security. Therefore, you

"It is not in public interest." Frankly, T have not known any other case of this kind.

.\* Tn fact, if even a Member reads out from a document, quotes from a document <he Rules' require that the whole document most  $b_e$  placed on the table. Why? Because Parliament is expected to see, delibrate and give decision after due consideration. So if a member were to say anything, quote from a document, the Rules require that he must place the whole document on the table of the House. So if h<sub>e</sub> thinks that revelation of the other

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parts of a document would not be in public interest, he ha>, to be cautious not to quote but to give only a summary.

I have given the example to emphasize that in case of Parliament verv many devices have been developed to ensure executive accountability. I hope that this device of laying of important documents on the table of the House is one such device to ensure the executive accountability.

Sir, most of us are of the view that the amendment made in 1971 was a step in the right direction even though the original Act did not provide for any obligatory laying of the report on the table of ihe House. The loint Committee, when it recommended this, did the right thing.

From that side this argument of ours *tea* countered in two different, contradictory ways. Justice Baharul Islam was kind enough to say that if the Government had come forth for repealing of this provision altogther about its statutory obligation to lay reports on the table of the House, then, perhaps, all these arguments given would have been perfectly valid; option would have been perfectly justified if Government were to come to repeal the provision altogether.

On the other hand, my friend, Mr. Bhatia, took a very strange position. He said the Joint Committee perhaps was misled into uncritical acceptance of Mr. Palkhivala's view. It took me totally aback. It left  $m_e$  flat because Mr ia not a person to be so misled easily by Mr. Palkhivala Distinguished Members Mr. Salve, Mrs. Gandhi and Mr. Ram Niwas Mirdha were on that Join Committ

J do not at all share this kind of opinion that Mr. Bhatia has about that Joint Committee that it made the recommendation without due regard, and cat a carelessly accepted what Mr. Palkhivala said. In fact, I would like the House to be conscious of the fact that the Joint

Committee was working against the background of the Law Commission- report. Thai Law Commission's report which

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was quoted yesterday by Mrs. Jayanthi Natarajan very rightiy did not favour laying on the table of the House of all reports. If inspite of the Law Commission's opinion the Select Committee took a different view, i would think that they did it with due deliberation and care. [would not like to dismiss them that they were misled and that they were taken aback, swept of thei,- feet by Mr. Palkhivala's arguments.

SHRI N. K. P. SALVE (Maharashtra): 1 am on a point of information on this. (*Interruptions* I

I do not accept that joint committee would be misled by either Mr. Palkhivala by Mr. Advani or by Mr. Dipen Ghosh.

SHRI NIRMAL CHATTERJEE (West Bengal)::.... and ever by Mr. i Bhatia.

SHRI N. K. P. SALVE: That  $i_s$  why I am on my leg? to explain the situation. It is a matter which came up several years ago, I think nearly 15 years ago. One thing I do remember very well is that the Select Committee while making this recommendation to the Parliamen the provision as would statutorily require placing of the report on the Table of the House was motivated entirely for poses of public interest.

SHRI LAL K. ADVANL That is right. Agreed.

SHRI N. K. P. SALVE; If it v, the only thing which I would want Mr.

Advani while he is falling upon  $th_e$  repor\* of the Committee, to consider there rot over the years be circumstances that the very demand of the public interest is that it should be laid on the Table of the Hon

SHRI LAL K. ADVANI: Yes. Therefore, I am willing T am to accept what Mr. Baharul Islam said. I will come 'o that. I am first of all saying that there were two contradictory approaches. Approach one which virtually suggested that the, joint select committee did a wrong thing in making this incorporation. The s©-

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cond thing is that the joint committee did the right thing, but a proviso that is now added wiH make it stil] better. I am trying to be very fair to both of you. After all, as I said, I accept that a joint committee under Mr. Salve cannot have been careless and misled just because Mr. Palkhiwala °r Mr Bal Raj Madhok said something. 1 cannot agree that only because Mr. Balraj Madhok asked for it Palkhiva'a said it. therefore-, the Mr Committee accepted it. The joint committee after all had a far more weighter •ipinion of the Law Commission before That Law Commission did not favour it. this kind of amendment. Nevertheless, the Joint Select Committee disregarded that opinion anj incorporated this amendment. The world over this is the trend. Today this device to-ensure of executive accountability is being diluted.

Now, we come to the second part of it viz. whether this particular amendment which is now being made  $i^s$  really necessary. T really do not know. I have no means to judge. All that I would say  $i_s$  that this perticular device of inquiry commission is reduced to the status of ;i departmental committee in accordance with the wishes of the executive.

My esteemed colleague and new member, Mrs. Natarajan appealed to us "Wh\ do you distrust the Government? You trust the Government; trust the bona-fides of the Government." I would ask the lady Member and the ruling party: "Why do you distrust Parliament? Trust the Parliament." Furthermore-, when you appoint a judge, you are trusting him and the Judge, who T am sure would never make a report which goes contrary to national security or Interest: You may provide him with all details to enable him to come to a conclusion. To report what really went wrong in the matter of the security of th,; Prime Minister, does not obligate h<sup>m</sup> ito reveal all that you have told him. After all, even before the Judges, even before the Committees, nnd Joint Select Committees defence officials come and tell us many things. That doe? not mean we incorporate al] of them in a report. And if a joint committee OT if a committee on Public Undertakings or

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if a public Accounts Committee takes due care not to incroporate anything in that report, that will go counter to the public interest. Why do you distrust a judge whom you hav<sub>e</sub> appointed for the sake of carrying on an investigation, that he will submit in -its report something that wiH go counter to the public interest? So. this argument about competing public interest ha<sub>s</sub> no validity in thi<sub>s</sub> case. ]f I were to ask a question...

SHRI JAGESH DESAI (Maharashtra >: Through an oversight lie may to it.

SHRI LAL K. ADVANI: Through an oversight even the Minister can do il. But that does not permit us to keep on altering the laws, statutory obligations, to suit the whims and fancies of the executive. Today all these Members who are going to vote for the notification as has been done in the other House are going to vote blind-folded without knowing 'anything about the contents of that report. Mr. Sukul was very frank in saying that after al' it is only the Government that can determine what is in public interest and what is not in public interest, what should be kept secret and what should not be kept secret. Then why go through this farce of voting? You empower the Government totally. Why give only an argument to Mr. Chidambaram that we are not indulging in any executive arrogance and we are not arrogating to ourselves the right of Parliament.

Sir, from any angle that I look at it, whether it is a question of abuse of Ordinance-making power, whether it is а question of executive accountability, whether it is a question of right to informamation this Ordinance is wrong. My hon. friend said that if Right to information is a Fundamental Right, why are you relying on a Statute? Of course. Fundamental Right is there, but it is subject to reasonable restrictions. Further more what I am concerned with is 'be trend in all democracies in so far as this right of information is concerned. We do not have any such law in India enabling any

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citizen to get any document. No. I am very happy that the Press Commission has recommended such a law.

SHRT MADAN BHATIA: Sir, if he ha<sub>s</sub> got a Fundmental Right then he does not have to rely on ordinary law.

SHRI LAL K. ADVANI; I know that. Frankly 1 am not a lawyer. I am not trying to «cor<sub>e</sub> a legal point over you.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): Some people have insisted on right  $t_G$  information. But this is a recent thought.

SHRI LAL K. ADVANI: Sir, ( am very happy the Law Minister is in sympathy with the demand. The Press Commission in 1980 said. 'Tn a Republican form of Government like ours it is the great body of the People which govern the country through their elected representa tives in order that they must govern, they must have the means of governing". Sir, reports of Inquiry Commission is one of those means. The Commission added: "They must have means of governing a po. pular Government and without popular information or means of acquiring it is hut a prologue to a farce". 1 am sur.? that Chidambaram knows Mr better tlian anyone else that this approval by anv House of Parliament to a notification of the kind mat you are moving will be nothing. but <sub>a</sub> farce, because they would not be knowing what for they are voting. Sir, our voting is against the principle of it. Suppose if that particular report wer .:- to be made available to us, T may also feel that it is against the public interest to publish it.. The Judge has not acted very responsibly jn incorportating all these things in the report and, therefore, it should not be published m the public interest. Α touchstone of the ment's bona fides in this regard is provided by one of the amendments that we have moved. That amendment was criticised hy one of the Members who spoke in this debate. But T think that wou'd provide a touchstone as to how honest you are

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inmensuring that the Competing public interests are regulated and the dominant public interest of national! security is preserved. The amendment is very simple. Before you issue a notification of this kind, let .there be a consultation with the Chairman of this House, who represents th<sub>c</sub> whole House, the Speaker of the other House, who represents the other House and the Chief Justice of the country who in a way is the repository of the judicial wisdom in the Constitution of the country. Only these three Bodies would be concered. We are not concerned. The public is not asking anything. But these three persons must be consulted so that there is no executive arbitrariness in the decision that you are taking. There is no political expediency in the decision that you take. There is no perversion of ths institution of Commission of Inquiry that is likely to take place because of this particular amendment. If that amendment were to be accepted, I am sure, the entire Opposition would be agreeable to your proposal. I regard that as a touchstone \*tf the I'o/ui fide-; of this Government. AT that \ would say is that my... (Interruptions).

SHRI VTSHWA BANDHU GUPTA (Delhi): Sir, you quoted the Press Commission. Now, the Press Commission has only the Press Council in m'hd and all inquiries about the press and t'ne freedom of the press  $g^{\circ}$  to the Press Council. I do not know what relevance it has? (Interruptions).

SHRI LAL K. ADVANI; I am thankful  $t_0$  Mr. Gupta for provoking me <sup>to</sup> complete the quotation. The P<sup>reSS</sup> Commission went on  $t_n$  commend the various freedom of information laws in vogue in different countries and the Commission said. 1 quote:

"It is only appropriate that we should have some provision enacted for t'ne purpose."

My purpose in quoting this was that India also should move in the direction of some kind of freedom of information Act. Thank you.

(Interruptions).

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SHRI DIPEN GHOSH. You do not know what for you are thumping the table (*Interruptions*)

SHRI P. CHIDAMBARAM; Mr. Dipen Ghosh, please be charitable. It may not be <sub>m</sub>y maiden speech. It is my maiden Bilf as Minister in t'ne Ministry of Home Affairs.

Mr. Deputy Chairman, Sir, I have heard over the last few hours a debate in this hon. House on the Bill. Sir, what is before this House is a Bill to replace tin ordinance. Hon'ble Member, Mr. Lai K. Advani quite rightly pointed out, although belatedly, w'hat ;s not before this House is a notification which has already been approved by the House of People. In the latter part of my reply, 1 will prace before this House also the considerations which moved the Government to make a notification, the submissions wliich I made before the House o'f Psopls and which the House of People found fit to accept, and approved the notification. Sir, criticism was levelled against us for making an ordinance under Article 123. I think, it is better, misconceptions 'are removed at tle earliest moment As far as the power to make an ordinance under Article 123 ;s concerned, it is the legislative power of the Prem"c<sup>1</sup> ent. It is not a power which we put in into the Constitution at some later point of time. That power was deliberately given 'o t'ne President in the Constitution hy [he founding fathers hecause knowing the complexities of administration in u country of this size and this variety, they thought that the President must have powers to promulgate an ordinance under Article 123. When d«ies the President's power to promulgate an ordinance arise? I will only quote one line from Kaul and Sakdfoar;- "if at any time except when both Houses of Parliament ara in Session, the president ;s satisfied, circumstances exist, he may promulgate an ordinance". The ordinance making power of 'he President arises as soon as either House is prorogued. In this case, the House of People, the Lok Sabha, was prorogued on the 12th of May, 1986 and fberefore, the President had the power to pomulgate the ordinance. The ordinance

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was perfectly valid. Of course, you fall back upon the argument that ordinance making power is 'an extraordinary power and we have invoked it s° many times. Sir, 1 tried to look up some recent history. 1 find that between May, 1977 and November, 1979, in a space of 30 months, 28 ordinances were promulgated by the Government. And then. Sir, questions were raised about...

SHRI LAL K. ADVANI: What  $j_s$  the number up to June, 1979?

SHRI P. CHIDAMBARAM: Between May, 1977 and November, 1979. 28 ordinances were promulgated, at t'ne rate of approximately one a month.

SHRI LAL K. ADVANI: Up to June 1979? (*Interruptions*)

SHRI H. R. BHARDWAJ; Why are you disowning your party-man?

SHRT P. CHIDAMBARAM: I will answer. From May, 1977 to June, 1979, in a space of 25  $_{\rm m}$ onths, 19 ordinances-were promulgated.

SHRI CHITTA BASU: What about ihe remaining 300?

SHRI P. CHIDAMBARAM: AH I am pointing out is that the power to promulgate an <sub>0</sub>rdinance ;<sub>s</sub> a necessary power 'n the working of our legislative system. It is a power which has been vested in the President to be exercised on the advice of the Cabinet. And it is not a power which only the Congress Party has exercised when it was in power or a power which no other Government has gxercised. If 1 start reading out statistics about the number of ordinances promulgated in the States when the Congress was not in power, I think the House would  $b_s$  totally baffled. So let us not criticise tfte power. The power is there.

SHRi NIRMAL CHATTERJEE: How many in West Bengal between 1977 and 1986?

SHRI P. CHIDAMBARAM: K you put that question in Question Hour, I will give the reply.

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SHRi LAL K. ADVANI: It is not the power that is being questioned. It is the abuse of power that is questioned. One day before Parliament is to meet, you can do it. You may do it. But <sup>ir</sup>  $y^{ou}$  do it, we will criticise it. (*Interruptions*).

SHRI H. R. BHARDWAJ: If you go back to the overall system that was prevalent in 1977, there was absolutely no respect for the legislature. You expelled our leader contrary to an canons.. (*Interruptions*).

SHRI P. CHIDAMBARAM: if you talk about parliamentary conventions... (*Interruptions*).

SHRi LAL K. ADVANI: Ever before that Mrs. Swamy was expel'ed.

SHRI H. R. BHARDWAJ; I have never seen Parliament being abused like that. (Interruptions!.

SHRI N. K. P. SALVE: This very House passed a resolution demanding an enquiry against the son of the Prime Minister. And you, Mr. Advani, at that time, for and on behalf  $_0$ f that Government, refused to implement it. Where was then the question of respect for the House? (Interruptkms).

SHRI P. CHIDAMBARAM: I will quote one other example. A Prime Minister who on the way to Parliament resigned and never faced Parliament for a single day....

SHRI LAL K. ADVANI: Because you supported him. You put him in office.

SHRI P. CHIDAMBARAM; ....and remained in office for six months, whenever faced Parliament for a single day .....

SHRI LAL K. ADVANI: Because ot the Congress (1).

SHRI P. CHIDAMBARAM;	Nol
one day, Mr. Advani. We are	here
every day facing you. He did	not
face Parliament for a single day.	

SHRi LAL K. ADVANI; You put tim in office. Sir they have said the

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right thing. They are the guilty party for that.

SHRI ATAL BIHARI VAJPAYEE: He wag brought to power by the present ruling party.

SHRI RAOOF VALIULLAH: It was your misdeeds that brought him to power, (interruptions).

SHRJ DIPEN GHOSH: Mr. Minister, by that do you want to say that two wrongs mak<sub>e</sub> one right?

SHR! H. R. BHARDWAJ; That is what I said. Two wrongs cannot make one right.

#### (Interruptions)

MR. DEPUTY CHAIRMAN: Please don't interrupt.

SHRI P. CHIDAMBARAM; Let me go back to the debate. Sir, I am grateful to hon. Members for taking the trouble to read my speech ia the Lok Sabha because I think a number of them wer<sub>e</sub> really answering my speech which I made in the House of th<sub>e</sub> People. But i must say with a certain sens<sub>e</sub> of pride that Members on this side of the House had done their homework much better. When the hon. Member, Mr. Madar. Bhatia.. (Interruptions).

MR. DEPUTY CHAIRMAN: Don't interrupt him.

SHRI P. CHIDAMBARAM: Please listen. When Mr. Madan Bhatia traced the history of the Joint Committee and explained how the provision was introduced, on the sole ground, as i can see from the Joint Committee's report, that a lot of public money is spent and, therefore the report should be placed, when he said that, there "was no answer from that side. When another hon. Member read from the Law Commission's report-and 1 will again read that portion-there was no answer from the other side, there was no answer from the other side. What is the position now? The position is between 1952 and 1971 there was no obligation to place a report before the House «f

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the People, before Parliament, In 1971 we found that inadequate. I am not denying that. We still think that a law which does not oblige the Government to place a report before Parliament, which makes no provision whatsoever, would be an inadequate jaw. Therefore, in 1971 the law was amended which provided for the report to be placed before the House of the People. That is something which we concluded after 19 years of working the Act. And today again after working the Act for fifteen years, when  $w_e$  find that the extreme position taken in 1952' that it need not be placed, supported by the Law Commission of  $1962_{/}$  and the other extreme position that all reports shall be placed before the House of the People, whether they impinge upon public interest or not, both positions are extreme positions, we have to take a middl<sub>e</sub> road where, on occasion Parliament wiH decide whether the report shall be placed or not. It is evidence that we are thinking human beings, it is evidence that we are reflecting upon our experience, it is evidence that we are willing to come before Parliament and say, while the 1952 extreme was not good, the 1971 extreme is also not good and therefore we have to take the middle road. Now what is wrong about that? (Interruptions) H have noted every single point and I am answering you, Upendraji; I won't run away.

What did the Law Commission say? Please see what the Law Commission said. I am not for a moment belittling what the Joint Committee said. But it still remains an opinion. What did the  $La_w$  Commission say:

"Lastly, it is being suggested that the <sup>Ac</sup>t should provide that the report of a commission of inquiry should be published as soon as it is submitted to the Government. Whether a report should be published or not wiH depend upon the nature of the inquiry ------

Please underline the words "will depend upon the nature of the inquiry—•

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'•.... and the report made to tb\* Government. There may be certain cases in which it may not be advisable to publish the report. We, therefore, Think that this matter should be left to the discretion of the Governmenl."

This Law Commission consisted oi Justice J. L. Kapur and very eminent persons.  $\sim k$  will not read the names. This is an opinion. The Joint Committee headed by my honourable friend, Mr. Salve consisted of equally eminent people, and they gave an opinion. And what is the conclusion' We want to place it before Parlia-ment today. We are not repudiating what the Joint committee said. We say, invariably, the primary obligation under sub-section (4) of Section 3 is  $t_0$  place the report before the House of the People. That provision is not being repealed; we are not going back to the 1952 position. The primary obligation is indeed to place it before the House of the People. I say so on behalf of the Government. The Law Cmmission said<sub>f</sub> "whether it should be placed or not, let us leave it to the discretion of the Government." We are not even going that far. What we are saying is in a case where because of the nature of the inquiry and the contents of the report it becomes inadvisable to place it before Parliament we say we will come before the House of the People, with all humility we will submit ourselves to the judgment and wisdom of the House of the People and let the House decide whether this report should be placed before Parliament or not. What is wrong with it? (Interruptions) I am coming to the point about disclosure. Bear with me. Now, this is all what the Bill says. You are reading far more into the Bill than what the Bill says. Criticism was levelled against us, "Well. you have taken omnibus powers, you are using omnibus expressions." Are these omnibus expressions? We make law everyday. Unfortunately, I find there is a certain amount of derisiveness when a lawyer speaks in terms of law. We are not all lawyers, and

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### [Shri P. Chidambaram]

) am grateful, not all of you are lawyers. But, Sir, since we make the law, we must make an attempt to understand the processes of law 2.00 p.m. and we must make an attempt to understand what words mean in a jurisprudential context. Where do we take these words from? And I said in my introductory remarks there are lour grounds on which we can come before Parliament and say, "Please permit us not to place the whole or a par! of this report." There are four grounds. What are those four grounds? The first ground is 'integrity and so-vereignty of India'. Sir, I ask, nol only with ail my humility but also with ali! the conviction on my part: is there any doubt in the mind of anybody as to whal •integrity and sovereignty of India' means? i have no doubt in my mind about what it means.

SHRI 1VI. S. GURUPADASWAMY: Then why do you put it there?

SHRI P. CHIDAMBARAM: As a restriction on our power. There is no doubt  $i_n$  anybody's mind as to what 'integrity and sovereignty of India' means. But if there is an inquiry into a matter which concerns the integrity and sovereignty of India and if the report of that inquiry contains information which, if it is disclosed, will affect the integrity and sovereignty of India, then I think that not only the whole House, but also the whole country # should support us and say that we need not do so. (Interruptions),

SHRJ DIPEN GHOSH If ther, enemies to the integrity and .sow reignty of India,' Mr. Minister should not you take the people into confidence? (Interruptions).

MR. DEPUTY CHAIRMAN: 1 the Minister finish his reply.

SHRI P. CHIDAMBARAM : I will answer your questions, Mr. Ghosh. I will a\* river all your questions. Please

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bear with me. Etfery single questioa I will answer.

SHRi M. S. GURUPADASWAMY: We support you inspite of this Bill on that question.

SHRI CHATURANAN MISHRA: (Bihar): The question of sovereignty and integrity of India arises only because you have included them in the Bill? Wer<sub>e</sub> they not there in the Act? (Interruptions),

SHRI P. CHIDAMBARAM: I am sorry. You kindly read the Act. They were not there. (Interrwptions) You kindly read it.

SHRI DIPEN GHOSH; M any Commission's Report discloses who the enemies are to our sovereignty and integrity, is it not the responsibility of the Government to take the people into confidence <sup>a</sup>"d tell the truth about those enemies and mobilise the people against them? fInterruptions)

SARDAR JAGJIT SINGH AURORA (Punjab)<sup>1</sup>: if something is mentioned in the report of a Commission of Inquiry and if you withhold it, it means the information is being denied to Parliament. (Interruptions). Are you not denying it to Parliament^ (Jttlerruplions).

MR. DEPUTY CHAIRMAN; Mr. Minister, do not yield to interruptions.

SHR! P. CHIDAMBARAM; I am not yielding.

Now, the second ground is 'friendly relations with foreign States'. Then the third ground is 'security of the State'. Where are these words taken from? These words are taken from the relevance What is of article 19(2)? All of you. all of us, swear by articl,., lOil) (a). :»n fact, tbe entire foundation of the honourable Member, Shri Advani's argument right <sup>1</sup>o know, the right to information, which, he says, is implicit in article 19(1) (a>- I concede that point. If you have a right to know, if you have a right to information, it must be implicit in article 19(1) (a).

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The very Constitution- the very article, on which you found your right to information, your right to know, says, "in the interest of integrity and sovereignty of India, in the interest of ths security of the State and in the interest of friendly relations with foreign countries...". So, restrictions can be imposed on the very right to know, on the very right to information. We have taken these words from the Constitution. We have taken these words hecause if this law imposes a restriction on the xight to know, on the right to information- this 1 will answer, Mr, Dipen Ghoshit can only be on the ground of integrity and sovereignty oj; Ilndia, 011 the ground of friendly relations with foreign countries anj on the ground of the security of the State. There is a. fourth ground also.

SHRI NIRMAL CHATTERJEE: But it can be done by Parliament only and not by the Government.

SHtRI K. MOHANAN (Kerala): The provision to declare an Emergency is also there in the Constitution, (interruptions).

MR. DEPUTY CHAIRMAN: Mr. Minister you continue.

SHR1 P. CHIDAMBARAM; The only other ground, the fourth ground, is 'public interest'. They ask me: What is public interest? I am grateful to the honourable Members who have read out passages from the judgment of the Supreme Court on what is public interest. 'Public intere again traceable to the Constitution. Three aspects of public interest are there in the very article, that is, 19(2). and they are.- public order, morality and decency. Three aspects of public interest are there in the very same article, that is^ article 19(2). 'Public interest' is mentioned in article 19(5) and 'public interest' is mentioned in article 19(6). Public interest is simply what .Mr. Madan Bhatia said-Salus popul est swprema lex. The welfare of the people lis the highest law. You call us a Govern-

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ment <u>\vhich</u> wants to hide something. We are running the risk of criticism. Since the 14th May newspapers have criticised us, editorials have criticised us. And here x have sat listening to the criticism for over six hours. If we were wanting to hide something, we would not make a law of this nature. In fact, to make a law of this nature, to come and tell Parliament that this law is necessary, after the Session of Parliament is over to go out to the people and tell them why this law was necessary, why we made it-this is not the reaction of a nervous Government. This is a courageous decision of a concerned Government. You must have courage to take difficult decisions. You must have courage...

SHRI DIPEN GHOSH. You must have the courage to hiue the conspirators, you roust have the courage to hide the inefficiency of your intelligence machinery...

SHPj P. CHI© AMBAR AM: Ihe people will decide that...

SHRI NIRMAL CHATTERJEE: In piac<sub>e</sub> of 'courage' it should be 'desperation'.

SHRI DIPEN GHOSH: You are hiding the inefficiency of your intelligence machinery.

SHRJ P. CHIDAMBARAM; The :;1<sub>e</sub> wiH decide it. The House wiH pardon m<sub>e</sub> if I cannot come down to that level of debate. Let me remain where I am.

;. point is about public interest. What is public interest-? I think honourable Advaniji should ask some of his colleagues who were with him in Government between 1977 and 1979 what public interest is. 1 find that on the 24th May, 1977 yoga undertakings were nationalised in public interest: the Smith Stein Company Limited was taken over on the 30th September, 1977 in public interest; high denomination notes were demonetised on 16th January, 1978 by an ordinance in public interest; sugar undertakings were taken over on the

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9th November, 1078 by an ordinance in public interest; strikes  $\ver_e$  prohibited in the Beserve Bank of Hidia on th,; 4th July, 1979 in public niterest.

SHRI PARVATHANENI UPENDRA (Andhra Pradesh); They are really in public interest.

SHRI P. CHIDAMBARAM: The point is: What is public interest? What is public interest is what is in the welfare of the people in general, what is good at a given point of time and what is not good at a given point of time. One has to weigh these things. Now, unfortunately,- J can understand the frustrations of sitting in the Opposition-the power to decide what is in public interest is now .given to us. The power is given to us, the people have vested this power in us and reposed their confidence in 115 -

SHRI NIRMAL CHATTERJEE: A minority has given you the power.

SHRI P. CHIDAMBARAM; Therefore, what is in public interest....

SARDAR JAGJIT SINGH AURORA: On a Point of order. I am on a Point  $_0$ f order about public interest. Is hiding what has been found by the Thakkar Commission in public interest? The reaso<sub>n</sub> given by you is tliat what followed... (Interruptions).

SHR1 SAT PAUL MITTAL (Punjab):  $I_s$  this a point  $_0f$  order?

SARDAR JAGJIT SINGH AURORA: You do not want  $t_0$  face it. I am very concerned about it... (*Interruptions*),

SHRI SAT PAUL MITTAL: The new Member should be told what a point of order is.

SHRi PARVATHANENI UPENDRA: They should not jump like springs at the slightest criticism.

SHRI P. CHIDAMBARAM: Sir, have you understood the point of order? What is th« point of order? There is no point OP order...

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SARDAR JAGJIT SINGH AURORA: They have taken cover behind public interest... (Interruptions) that  $i_s$  My opinion.

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI B. SATYANARAYAN REDDY (Andhra Prades\*n): What is your ruling, Sir?

MR DEPUTY CHAIRMAN: I have

him. Ihere is no point of order. He was only making vi statement of what  $h_e$  felt.

SHR1 P. CHIDAMBARAM. Sir, lie interest is not a vague concept^ It is a concept which imposes a very heavy obligation upon the elected Government of the day. And the elected Government of the day weighs the pros and cons, weighs what is good and what is baa. If I may quote from 'a very famous book Tirukkural' written about 2,000 years ago about what is the responsibility ot the Government in a situation like this, the famous bard said; "He, whose nature leads fiim to choose the good, afer having carefully examined both the evil and the good. Will be chosen to um the Government "

Sir. we have to choose between good and the bad. We have to weigh between what is good for the people and what is bad for the people and then we decide. And that is public interest. That is a judgment we make (Interruptions) That is a judgement which the Executive Government js entitled |0 make Just 'as you made a judgment in the five Ordinances which 1 read out that i1 was in public interest to promulgate an Ordinance and got it approved by the Parliament we have to make a judgement Whether it is in the public interest or not to invoke this law, invoke this power, and place the report or not anj come before Parliament.

SHRI PARVATHANENI UPENDRA: Why do you quote Tirukkural  $t_0$ . defend • a bad case?

SHRI P. CHIDAMBARAM: If f knew Telugu, I would fcave quoted from a Telugu poet.

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#### Sir, 1 would like to go back $i_0$ the Commissions of Inquiry Act. Sir, there is a great misconception in the mint's of some hon Members about tne purpose of an inquiry, it is not an accusative proceeding. Il is not 'an inquisition. It is not a trial. Iv is not a Star Chamber proceeding. The purpose of the Commissions of the Inquiry Act. the original purpose which remains Ihe purpose even today, is only to inform and instruct the Government, the mind . of floe Government. 1 wilj read out 'he very famous passage-i am sure everybody knows irfrom th Ramakrishna Dalmia's case. It says;

"In our view, the recommendation of a Commission of inquiry is of great importance to the Government in Older to enable it to make up it<sub>s</sub> mind  $a_s$  to what legislative or administrative measures should be adopted t<sub>0</sub> eradicate the evil found or to implement the I fiscal objects which ithas in view."

Sir, to appoint a Commission, there must be a matter of definite public importance. It is important to know what went wrong. it is important fo know who was at fault, it is important to know what further steps should be taken. But that is to inform and instruct the mind <sub>,0</sub>f the I afer on, once the mind of Gove the Government has been infomed and instructed, the primary obligation under Sab-section (4) j<sub>s</sub> to share 'ts views with 'ne people, with Parliament anj with the people. But it is far different, it is a far cry, to say that whatever is important to know is also in the pufoh: interest to disclose. It may be important at a given point of time to know what went wrong. It wiH be important to know who was responsible. It will be important t<sub>0</sub> know what steps should be taken. But »t may not be in public interest at that point of time to share that 'knowledge, to share that information with the public.

Sir, people spok<sub>e</sub> about rumour-mongering, I have seen rumour-mongering even without reports  $_0$ f Commissions of Inquiry I have heard t'ne argument of innuendo. E\en before Mr. Justice Ranganath Mishra has submitted his report, here w<sub>c</sub> hav<sub>e</sub> heard the arguments  $_0$ f in-

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nuendo which say that we will suppress. t'ne report of that Commission. I dont think you need the report of a Commission to spread rumours if it is in your nature to spread rumours. Rumours wiH be spread whethe,- there is a Commission's report or there is no report of Ia Commission I don't think the two need b, connected at all. The question is-I will come back to it-why did we take this decision'.' After agonising consideration, after careful consideration, why have we taken this decision, and I wiH try to explain to the best of my ability why we have taken (his decision. Sir arguments advanced abot t legality anil legitimacy. I agree. What js legal may not be legitimate. Legitimacy certainly has to be established before the people. I may be acting totally legally. But I wilt have to show that I am acting legatimately. Sir, legitimacy is the f<sup>elt</sup> neces ties of the times. What do you feel today? What do Vau see today? What fc happening? In terms of what is happentod'ay, what we see today, what is happening around us, the kinds of forces that are rearing their 'head, the kind of poison that is being spread in this country, the kinds Of pressures that are being brought, the kind of turbulence that is there in society, are we acting in a legitimate man. ner. are we acting in the interests of public? the That is the way to test legitimacy, not on the basis of 'any doctrinaire measure, whether the doctrine goes back to a parochialr philosopher or not. You cannot 'have doctrinaire measures to test legitimacy. It is only the felt

necessities of the times. What are the times in which we are living? Sir. we living in times when 'are we do such things as this. When I participated in the debate on communal harmony in the House of the People, the whole House agreed with me when I said that when there is a communal outbreak people should not be encouraged to protest, pecple .should not be encouraged to launch protest against the communal incidents. And bearly 24 hours thereafter we found a political party announcing a bandh in the city of Delhi. We are living in times where people act out of several motivations, out of various motivations. AU motivations are not legitimate Even Mr. Dipen Ghosh will agree

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with that All motivations are not legitimate. There are some people who are motivated (by narrow considerations. Ther<sub>e</sub> arc *others* who are motivated by larger concerns. Kindly look into the background. I go back to the Law Commission's report, the nature of the inquiry ::nd the contents ol' the replied and I wll come to <sup>(</sup>h<sub>e</sub> disclosure Point What is the nature of the Don't worry. inquiry? We appointed Justice Thakkar conduct un inquiry into five matters. Five matters of great importance toudiing upon the assassination of the Prime Minister. Justice Thakkar submitted his interim report. I underline the words interim report, on the 19th of Novembtr, 1985. He submitted bis final report on the 27th February, 1986. That itself was unprecedented. The law as it then stood contemplated only a report. Not that it precluded the learned Judge from submitting two reports, an interim and 'a final report. But I would have thought that the law as it then stood gave us the right and the power to place  ${}^{l}h_{e}$  reports together. The interim report was made on 19th of November, and the Uvo reports could  $b_e$  placed together  $si_x$  months after the 27th February, 1986, when the fin'al report was submitted, because in the final report Vie can modify his conclusions given in the interim report, in the final report he could make some recommendations which are a modification in the 'interim report. Jn the final report he could elaborate upon some points mentioned in the interim report be imprudent to and it would act interim report the when 0<sub>n</sub> final report was corning. So, on Ibe 27th February<sub>i</sub> 1986, we had six months' time. Time will begin to run only from the 27th o'f February, 1986. We have still time, if this Bill is not passed, till the 25th of August 1986. to place the report before the House of the People, it ;s not 'as though we have done anything totally illegal or centrary to section 3(4) in not placing the interim wiH begin to run report because time eut, j<sub>n</sub> <sub>m</sub>y opinion, from the 27th cf Auguw, 1986. Then, Sir, the final report comes to us °n the 27th February. J 986. We consider the report We

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consider the circumstances. What are the circumstances? Ther<sub>e</sub> are too many ome of which arc known. 1 wiH tiy to share as much as I can. Firstly, the hon. Members will know that the Thakk'ar Commission was not concerned with the trial of any particular person. But simmitaneuously a court trial had commenced for the trial of three perons accused uf 'he murder of Shrimati Indira Gandhi. Th<sub>e</sub> trial was S<sup>o</sup>ing on in a criminal court. We bad also appointed another special investigating team known

as the Anond Ram investigating team. to look into some matters which ran parallel in many respects to the Thakkar Commission of Inquiry because they were convering the Same area. Justice Thakkar himself had utilised the Anand Ram special invest to do some of the investigative work on his behalf. The Anand Ram investigating team had formally interacted with the Justice Thakommission. These aspects a'so are dealt with, I believe, in the report of the Commission. On the one hand, we had a formal court trial which ended in the conviction of three persons and the referred trial appeal is pending before the ourt. On the other hand, we have the Anand Ram investigating team which has now completed one stage of investigation and j<sub>s</sub> now proceeding >nd stage. Under these ciircumstances, how is il fair, how is it just, how is it Proper, how is it politic:!, how is it wise, hew is it in the national interest, how is it in the interest of administration o'f justice by which all of us swear, under any one of these considerations, how is it proper for the Government to disclose the Thakkar Commission's report when there is a formal court trial going on and there ; another investigation which has completed only one stage? Look at it. We are not scoring points against each other.

SHRI DIPEN GHOSH: Before the Ordinance was promulgated, could you have not come before Parliament seeking the aproval of Parliament on what you are saying?

SHRI P. CHIDAMBARAM: There are grave matters. Let us not reduce it to a mere debate Please listen to me. My considered view is, we still have

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time until the 26th August and we could haw moved this by way o'f a Bill itself but by way of abundant caution, the Ordinance was promulgated. Now, we have come before Parliament immediately after Parliament has been summoned. Tt is by way of abundant caution. I still hold the position that, in law, there was no obligation to place the report any time before the 26!h August. We still have time. We could have come forward with a Bill and  $\pounds^{\circ}$ t the Bill passed But there may be 'another view and hence by way of abundant caution...

SHRI NIRMAL CHATTERJEE: What is that abundant caution when Session is going to be called?

SHRI p CHIDAMBARAM: I am

om. Kindiy. listen to me. You are jumping the gun. You should be in the Olympics race. In the trial, a ground was taken that the Thakkar Commission's report should be disclosed. Government took t'ne position that the report cannot be disclosed jn the trial and the trial court upheld our contention. If you want, 1 wifl read out portions of the judgement which the Law Minister has been kind enough to give me. In the referred trial, a ground has been taken that the report should be disclosed to the accused A writ of Say. mandamus filed, has bee<sub>n</sub> ing that the report shall be placed before the court. These are matters which cannot be separated from each other. It fe a very complex situation and the question whelher the report should be published at all, if it should be published, what portion should be published, cannot be decided in vacuum. We have to take the whole national interest into account. Therefore, by way of abundant caution, an Ordinance was promulgated and we have now come forward with the Bill. As soon as Parliament has been summoned, we have come and said: 'These 'are the reasons why an Ordinance had to be promulgated and we have now come forward with the Bill'. What js wrong it? about Therefore, there are compelling reasons. One may not public interest see the il one takes an ostrichlike attitude, it is

only when one goes among the people, talks to the people, finds out what the mood of the people is, what fears and apprehensions (hey have, one wiH know what public interest is. One will not see public interest if one takes an ostrichititude. We understand public interest and that is why we have come before you. Therefore, there is very good reason why the Ordinance had to be promulgated and we took the earliest opportunity to bring the Bill. I would most earnestly appeal to you to accept the compelling grounds 'n which we had to do this.

SHRI DIPEN GHOSH: You are not replying  $_{t0}$  my point.

SHRI P. CHIDAMBARAM: I can only try to reply-

SHRI DIPEN GHOSH: You are Justifying the non-placing or the non-laying of the report of the Thakkar Comniisbefore Parllament. I said. when you have received these two reports, whether interim or final, you had the occasion to g,3 through them during the Budget session itself. So, instead of issuing an Ordinance, you could have come before Parliament during the Budget session itself and said these things what you 'are saying now.

SHRI I CHIDAMBARAM: I Mn telling you, the time is still there.

SHRI DIPEN GHOSH: Instead of issuing the Ordinance ...

SHRI P. CHIDAMBARAM: That is what 1 am telling you.  $W_e$  have still the time, until 26th of August. I can come today. I can come tomorrow, I can come till 26th of August. (*Imeiruptic* 

SHRI DIPEN GHOSH; That is why we smell something behind it. When Parliament was in session, you did not bring forward any Bill. (*Interruptions*). I know that. You shut up I am wiser than you. (*Interruption*). 1 am not a tablethumping boy like. You. You can remain satisfied by becoming table-thumping boys....... (*Interruptions*). You may not be inclined to exercise your right, but I have to assert my right. (*Interruptions*).

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SHRI P. CHIDAMBARAM: Sir, I may be permitted to continue. The only other point which superficially js very attractive, is the argument, take foe Parliament into confidence, give us the report, place the report on the Table of the House, we will read the report and then we wiH tell you whether you can publish it or not. Prima facie it is a attractive argument, but an argument which simply ignores t'ne provisions o'f law and the implications of complying with the provisions of law. What does section 3, sub-sect'on (4) say. Please bear with me, please listen to me with 'a little patience. Section 3, sub-section (4) says, lay the report on the Table or the House. When an act requires that a particular thing shall be done in a particular manner, it shall be clone in that manner and every other manner of compliance is excluded. It is a well-known proposition of law. The only manner. Sir, I repeat, the only manner in which this report can be published is by laying it on the Table of the House If I lay it on the Table o'f the House, it ;s published. Nobody can keep it away from the people 'after that. The document,  $_0$ nce it ; laid  $_0$ n the Table <sub>0</sub>f the House, is published and everybody has access to Chat document. Tf I lay it on the Table of the House under section 3. sub-section (4) and take Parliament int<sub>0</sub> confidence, that is the only m'anner of doing it, what is this exercise of my coming before Parliament and saying, let me not publish it? I have published it the moment I lay the report on fne Table of the House. You know, the world knows, the press know media knows, every body know., the report. Then what is the purpose of sub-section (5), sub-section and what is the purpose of t'ne notification? After publishing it why should I come to you for permission not to publish it? It js logic standing on its head. The only manner in which this report can be published is by laying it on the Table of the House. Therefore, I cannot do it. Now we go back to an argument. ..

SHRi DIPEN GHOSH: You are not replying to my point. Tell me please Mr Minister, instead of issuing the Ordinance why did you not bring this

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type of Bill during the Budget Session? What prevented you from doing that? You give categorical answer to me. (Interruptions)

SHRI IAGESH DESAI. Mr. Deputy Chairman, Sir, we heard Mr. Advani with rapt attention without any interruption. So, we would like to hear 'he Minister in the same fashion.

SHRI A. G. KULKARNI (Maharashtra) ; In aU humility I want to know from the Minister, what argument he has given. You are making very good arguments and I appreciate them But the I point is, we are ali 'along posing a question: right of information 'for the Parliament. When your arguments were flowing, and you were telling us why tlie Government came to this concficsion, you either advertency or inadvertently said that two Commissions are going on. two court cases 'are g<sup>oing</sup> on <sup>an</sup>d this wiH help the accused. Is that your point?

SHRI P. CHIDAMBARAM: Please don't put words into my mouth.

SHRI A. G. KULKARNI; You don't care for the Parliament. You care more for the accused.

SHRI P. CHIDAMBARAM: This should be struck off. Please don't put words into my mouth. You cannot prejudice the trial, of the ease. You should consider the interest of administration of justice. This is what T said.

SHRI A. G. KULKARNI: No, you can move for the accused... (Interruptions)

SHRT H.R. BHARDWAJ: Nobody *tions*) can make him wiser (*Interruptions*)

SHRI P. CHIDAMBARAM: We are not hiding anything. What I said is there on record. You did not hear properly. I have repeatedly said that we have to take into account all the circumstances; We cannot prejudice the administration of justice. That is what I said. If you don't understand what I mean by saying it, I cannot help it.

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Rule 249 of the Rules of this House says : "If a Minister quotes, etc., etc. Provided that this rule shall not applyto any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest". I rely upon this rule. If I invoke the ground of public interest, if I invoke the ground of security cf State and say that its non-disclosure is io public interest. I think there is no point in saying: you first lay it on the Table of the House and then we will deoide whether it should be published or no". As I said it is an argument which is an inverted argument which is an illogical argument.

Finally, Sir, may I say this...

SHRI N. E. BALARAM : Nobody from this side argued like that. (*Interruptions*).

SHRI P. CHIDAMBARAM: Everybody argued lika that. (Interruptions)

SHRI DIPEN GHOSH: You are not replying to my point.

MR. DEPUTY CHAIRMAN- Please sit down. Let me have one word.

SHRI DIPEN GHOSH: What prevented you from bringing a Bill in the Budget Session?

MR. DEPUTY CHAIRMAN: Nothing will go on record till I have my say. Till now we were maintaining a very high standard of debate on this subject on both sides. I wish the Members will cooperate and see that the Minister completes his statement.

SHRI N. E. BALARAM- I accept your ruling, Sir. But I would like to ask one Question. (*Interruptions*)

SHRI P. CHIDAMBARAM: Under what rule are you asking a question? I have heard you with patience. I cannot bear with interruptions any more. (Interruptions)

SHRI P. N. SUKUL: They only want to waste the time of the House. (*Interruptions*)

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SHRI P. CHIDAMBARAM: Sir, I think I have answered all the points raised by hon. Members and once again I submit....

SHRI N. E. BALARAM: You never answered the basic points raised by us. (*Interruptions*) Sir, he is provoking.

SHRI P. CHIDAMBARAM: Unfortunately, Sir, the record will show that the Opposition is speaking in a chorus and I am interrupting'them.

MR. DEPUTY CHAIRMAN: Perhaps because we skippo i;h.

SHRI P. CHIDAMBARAM: May 1 again...I am meeting it. We on this side are equally concerned about open Government. We on this side are equally concerned about access to information. Wa on this side are equally concerned about taking the public into confidence, taking the people into confidence. But let me just add one or two things. Open Government is a good policy. But equally, responsibe Covernment is also a very high ideal to follow. . . (Interruptions) I think Mr. Dipen Ghosh is simply incorrigible. We cannot sacrifice responsible Government at the alter of open Government. Knowledge is power. But in confidentiality, sometimes, lies the security of the nation. Merely because you seek knowledge, you cannot sacrifice or compromise the security of the nation, the interests of peop'e.

SHRI DIPEN GHOSH: This report will find its way to some Larkins and be sold in the market.

SHRI P. CHIDAMBARAM Sir, with frill responsibility, after careful consideration, after weighing the good and the evil that will come from publishing this report at this point of time, knowing that we will receive some criticism, some genuine and some motivated, knowing that we wiH have to explain our position to the people, we have taken this decision. Therefore, I still maintain it is a courageous decision taken in the interest of the people.

195 The Commissions of [RAJYA SABHA] Enahirv [Shri P. Chidambaram] Sir, I commend the Bill to the House. MR. DEPUTY CHAIRMAN: I shall first put the Resolution moved by Shri Lal K. Advani to vote. The question is: "That this House disapproves of the Commissions of Inquiry (Amendment) Ordinance, 1986 (No. 6 of 1986) promulgated by the President on the 14th May, 1986." The House divided MR. DEPUTY CHAIRMAN; Ayes-34; Nras 128 Ayes-33 Advani, shri Lal K.' Aurora, Sardar Jagjit Singh Baby, Shri M. A. Balram, Shri N. E. Basu, Shri Chitta Bhuyan, Shri Gaya Chand Chakravarty, Shrimati Bijoya Chatterjee, Shri Nirmal Chowdhury, Shrimati Renuka Ghosh, Shri Dipen Gurupadaswamy, Shri M. S. Jaswant Singh, Shri Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kulkarni, Shri A. G. Lakshmanna, Prof. C. Mahajan, Shri Pramod Malaviya, Shri Satya Prakash Mishra, Shri Chaturanan Mohanan, Shri K. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Shri P. Babul Reddy, Dr. G. Vijaya Mohan Sen, Shri Sukomal Upendra, Shri Parvathaneni

(Amendment) Bill, 196 1986 Vajpayee, Shri Atal Bihari Verma, Shri Ashok Nath Verma, Shri Virendra Yadav. Shri Jagdambi Prasad Noes-128 Ahluwalia, Shri S. S. Alva, Shrimati Margaret Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Antony, Shri A. K. Arun Singh, Shri Bagrodia, Shri Santosh Bansal, Shri Pawan Kumar Basumatari. Shri Dharanidhar Bekal Utsahi, Shri Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shrimati Ela Ramesh Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee. Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shrimati Omem Moyong. Desai, Shri Jagesh Dhusiya, Shri Sohan La! Faguni Ram, Shri Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Gupta, Shri Vistiwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri H. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Jha, Shri Lakshmi Kant

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Jogi, Shri A\*-< P. K. Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri i'urush Mtam Kalita, Shri Bhubaneswar Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Khaparde, Mis\* Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Laxmi Narain, Shri Mahendra Prasad, Shri -Mahto, Shri Bandhu Majhi, Shri Prithibi Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji Meena, Shri Dhuelshwar Mehta, Shri Chimanbhai Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohapatra, Shri Basudeb Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Natha Singh, Shri Pahadia, Shrimati Shanti Paaniyandi, Shri M. Pandey, Dr. Ratnakar Panicko-r, Shri K. Vasudeva Panwar, Shri B. L. Patel, Shri Vitha^hai Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Suryakanta Jayawantrao Prasad, Shri K. L. N. Puglia, Shri Naresh C.

Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Ramamurthy, Shri Thindivanam K. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiva Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Rayka, Shri Sagar Reddy, Shi Adinarayana Reddy, Shri T. Chandrasekhar Richaria, Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Rapj<m Sahu, Shri Santosh Kumar Salve. Shri N. K.P. Saring, Shri Leonard Soloman Sharma, Shri A. P. Sharma, Shri Chandan Sharma, Dr. H. P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Sinh, Dr. Rudra Pratap, Singh, Shri Vishvajit Prithvijit Sukhdev Prasad, Shri Sukul, Shri P. N. Surendra Singh, Shri Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu. Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt Tripathi, Shri Cnandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T. K. C.

# 199 The Commissions of [RAJYA SABHA] Inaiiirv [Mr. Deputy Chairman] Valiullah, Shri Raoof Verma, Shri Knpil Verma, Shrimati Veena

Vikal, Shri Ram Chandra

# Tlie motion was negatived

MR. DEPUTY CHAIRMAN: I shall now put the amendment moved by Shri Satya Prakash Malaviya for reference of the Bill to a Select Committee of Rajya Sabha to vote. The question is:

"That the Bill furl her to amend the Commissions of Inquiry Act, 1952, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namei

1. Shri Shankar Sinh Vaghela

- 2. Shri J. P. Goyal
- 3. Shri Sharad Yadav
- 4. Shri Gurudas Das Gupta
- 5. Shri Ram Awadesh Singh
- 6. Shri Kailash Pati Mishra
- 7. Shri Chaturanan Mishra
- li. Prof. C. Lakshmanna
- 9. Shri Ajit Singh
- 10. Shri Ghulam Rasool Matto
- 11. Shri Satya Prakash Mala-

with instructions to report by the first day of the next Session."

The morion was negatived

MR. DEPUTY CHAIRMAN: The House has already rejected the amendment for reference of the Bill to the Select Committee.

I am not putting ;he amendments moved by Shri N. E. Balaram and others to vole since they are similar in nature.

T shall now put the Motion moved by Shri P. Chidambaram to vote.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Commissions of Inquiry Act, 1952, as passed by the Lok Sabha. be taken Into consideration."

# (Amendment) Bill, 200 10flfi

The House divided MR. CHAIRMAN: Ayes 127 Noes 34 Ayes-127 Ahluwalia, Shri S. S. Alva, Shrimati Margaret Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Antony, Shri A. K. Arun Singh, Shri Bagrodia. Shri Santosh Bansal, Shri Pawan Kumar Basumatari, Shri Dharanidhar Bekal Utsahi, Shri Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia, Shri Madan Bhatt, Shrimati Ela Ramesh Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shri Deori, Shaimati Omem Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal Fagnni Ram, Shri Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri Gupta, Shri Vishwa Bandhu Hanspal, Shri Harvendra Singh Hanumanthappa, Shri ff. Heptulla. Dr. (Shilmali.) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad Jani, Shri Jagadish Jha, Shri Lakshmi Kant Jogi, Shri Ajit P. K. Joshi, Shri Krishna Nand

201 The Commissions of Inquiry Joshi, Shrimati Sudha Vijay kailashpati, Shrimati Kakodkar, Shri Purushottam Kalita, Shri Bhubaneshwar Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Laxmi Narain Shri Mahendra Prasad, Shri .Mahto, Shri Bandhu Majhi, Shri Prithibi Malik, Shri Mukhtiar Singh Main?, Shri Satya Pal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji Meena, Shri Dhuleshwar Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Mittal Shri Sat Paul Mohapatra, Shri Basudeb Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi Natha Singh. Shri Pahadia, Shrimati Shanti Palaniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panicker, Shri K. Vasudeva Panwar, Shri B. L. Patel, Shri Vithalbhi Motiram Patil, Shri Dinkarrao Govindrao Patil, Shrimati Suryakant Jayawantrao Prasad, Shri.K. L. N. Puglia, Shri Naresh C. Rafique Alam, Shri Rai, Shri Kalpnath

(Amendment) Bill<sub>1</sub> 202 1986 Rajagopal, Shri M. Ramamurthy, Shri Thindivanam K. Rao, Prof. B. Bamachandra Rao. Shri R. Sambasiva Ratan Kumari, Shrimati Rathvakoli, Shri Ramsinghbhai Pataliyabhai Rayka, Shri Sagar Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Richharia- Dr. Govind Das Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Saring. Shri Leonard Soloman Sharma, Shri A. P. Shrama, Shri Chandan Shrama, Dr. H. P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi. Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Prasad Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Dr. Indra Pratap Singh Shri Vishvajit Prithvijit Sukhdev Prasad, Shri

Surender Singh, Shri Thakur, Prof. Chandresh P.

Sukul, Shri P. N.

Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiria, Kumari Sushila Tiwari, Shri Narayan Datt [Mr. Deputy Chairman] Tripathi. Shri Chandrika Prasad

Tyagi, Shri Shanti Upendra, Shri Parvathaneni (Andhra

Vaduthala, Shri. T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shri Virendra Vikal, Shri Ram Chandra Noes-34 Advani. Shri Lal K. Aurora, Sardar Jagjit Singh Baby, Shri M. \. Balram, Shri N. E. Basu, Shri Chitta Bhuyan. Shri Gaya Chand Chakravarty Shrimati Bijoya Chatteriee. Shri Nirmal Chowdhury, Shrimati Renuka Ghosh, Shri Dipen Gurupadaswamy, Shri M. S-Jaswant Singh, Shri Kalvala, Shri Prabhakar Rao Kar, Shri Narayan Kulkarni, Shri A. G. Lakshmana, Prof. C. Mahajan, Shri Pramod Malaviya, Shii Saryya Prakash Malaviya, Shri Satyya Prakash Mishra, Shri Chaturanan Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushna Reddy, Shri B. Satyanarayan Reddy^ Shri P. B?bul Reddy. Dr. G. Vijaya Mohan Sen, Shri Sukomal Upendra, Shri Parvathaneni Vajpayee, Shri A,tal Bihari Verma. Shri Ashok Nath Verma, Shri Virendra Yadav, Shri Jagdambi Prasad The Motion was adopted

MR. DEPUTY CHAIRMAN; We shall now take up clause-by-clause consideration of the Bill. Clause 2 there are 17 amendments. Amendment Nos. 1 and 13 are in the name of Mr. Mohanan.

SHRI K. MOHANAN: Sir, I want to move my amendments.

MR. DEPUTY CHAIRMAN; We had already sufficient discussion still you want to speak,

SHRT K. MOHANAN: Yes, Sir.

MR. DEPUTY CHAIRMAN: I hope you will h\* brief and to the point.

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# Clause z

Shri K. Mohanan: Sir. I move:

1. "That at page 1, lines 10-11, *for* the words 'if the appropriate Government is' the words 'if the Chairman of ihe Rajya Sabha and the Speaker of the Lok Sabha and the Chief Justice of India are unanimously' be *substituted*.""

13. "That at page 1, after line 18, ther following provisos be inserted, namely:that a Committee of fif-'provided teen Members elected by proportional voting system of the Lok Sabha and Rajya Sabha be constituted to scrutinise the decision of the appropriate Government not to lay the report or any part thereof. If the Committee is not unanimously satisfied about the justification for the decision of the appropriate lav\* Government not to before the House the report, or part thereof, ther, the decision of the appropriate Government shall stand revoked.

Provided further that the proceedings of the Committee shall be held in camera and shall be confidential

[The Amendment No. 1 and 13 also stood in the names of S\Shri Dipen Ghosh, Mostafa Bin Quasem and Nirmal Chatterjee]

The question were proposed.

. SHRI K. MOHANAN: Sir, my first amendment pertains to clause 2. Under sub-section (1) of section 3 of the principal Act, Parliament or a Legislative Assembly with a simple majority can pass a Resolution and ask the Government to appoint a Commission to look into som& mattters of public importance. Sir, by passage of this Bill, it is not only aimed at preventing the Government in submitting any report of the Commission appointed by the Government, but also a Commission appointed by the Legislature with a majority decision. So in that way it is a blatant attack on the rights and privileges of this august House.

Sir, regarding public interest, my colleagues have already explained in detail how the Government behaved in the past in the name of public interest. The hon. Minister, Mr. Chidambaram has quote\*

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from the Constitution. He said that there is a provision in the Constitution for promulgation of an Ordinance. But may I tell him that there is a provision in the Constitution for declaring emergency. You have declared emergency and unleashed atrocities against the people of this country. At that time also you have done according to the Constitutional provision. So don't quote Constitutional provision? (*Interruptions*)

MR. DEPUTY CHAIRMAN; Don't make a general discussion.

SHRI K. MOHANAN; My point is: We are not for giving authority to the executive to decide whether it is in the public interest or not. We know that in the past the executive has misused the power for partisan and narrow political ends. That is- why we are against giving more powers ito the executive. Instead a body consisting of the Chairman of this House, the Speaker of the other House and the highest judicial authority of this country, that is, the Chief Justice of Supreme Court may be consulted. That is why I am moving my amendments.

# MR. DEPUTY CHAIRMAN: Mr. N. E. Balaram. Take only one minute.

SHRI N. E. BALARAM: Sir, I move:

2. "That at page 1, lines 10-11. *for* the words 'if the appropriate Governments' the words 'Leader of the House, the Speaker and the Opposition Leaders are unanimously satisfied and agreed' be *substituted.*"

#### The question was proposed.

SHRI N. E. BALARAM; Sir, we have made repeated requests from this side as to why this Ordinance was passed. What was the reason for this ordinance? The repeated requests made from this side as to why this ordinance was passed, except that point, on all other points, the Minister was trying to answer. But on this specific point, the Minister refused to answer as to why this ordinance was required. It has not heen replied to. So, my amendment is and I would like to ask the hon. Minister as to what is the difference between the public interest and

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other interests because the Minister has explained that everything comes under the concept of public interest? If that is the public interest, I am afraid, if this power is given to the Government and when the Government is satisfied that no reports may be placed before the House. I would think, you may misuse the power. That is why, I am afraid of that. It may happen because of several reasons. You said, pressures are there. Pressures have come from different quarters. I am afraid, this Clause may be misused. So, I want some inbuilt safeguard not to misuse this blanket power to the Government. I say this is a blanket power because the admisbility of the report to be placed before the House is decided by the Government. So, what I am suggesting is that some mechanism should be there to verify whether the admissibility is correct or not. On the question of admissibility, there must be a second look. That is what I am suggesting. I quote;

"if the Minister in the spirit of argument is saying, the Minister says that the Bill does not take any power of the House, if that is the position, we must have check on this."

SHRI M. S. GURUPADASWAMY: Sir, I move

3. "That at page 1, line 11, *for* the words 'appropriate Government' the words 'collegium of the Chairman of the Rajya Sabha, the Speaker of the Lok Sabha and the Minister of Parliamentary Affairs, be *subsituted*."

4. "That at page 1, lines 12-13. th© words 'the security of the State, friendly relations with foreign States or in the public interest be *deleted*."

The questions were proposed M. S. GURUPADASWAMY: SHRI Sir, I have differently worded my amendments though broadly, I agree with the principle of setting up of a Collegium of three people, I have excluded the Chief Justice of India but I have included the Minister of Parliamentary Affairs advisedly. The friends on the treasury benches may not charge me that I being a member of the Opposition may not trust them because there is no question of mistrusting anybody in the House. My object in mov-

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#### [Shri M. S. Gurupadaswamy]

ing this amendment is to see that the executive may be free from the responsibility of exercising its discretion in the matter of withholding reports from the House's of Parliament and entrusting this power to a body of persons who are eminent and responsible. I have said in my amendments, therefore, that the Collegium of three persons may be set up. In that collegium, 1 have included the Chairman of Rajya Sabha, an eminent person, the Speaker of Lok Sabha and the Minister of Parli amen In ry Affairs who belong to treasury benches. Sir, the independent body like this can take care of the fear of my friends that once this document is 3.00 p.m.

placed on the Table of the House it becomes a public document and in national interest it may not be good that the document is placed on the Table of the House. Therefore, this amendment takes care of that fear of my friend, the Minister.

My second amendment deals with the other aspects which are contained in the Bill. In this amendment. I have said that the words "the security of the States, friendly relations with foreign States or in th: public interest" be deleted. I have not touched the other matter "the sovereignty and integrity of India". That may be retained. Why do 1 propose so? Sir, it may be In the mind of the members of the ruling party or the Government that the sovereignty and integrity of India is very paramount, very important, unique nnd it has got to be safeguarded. We have said, on this side of the House, that in matters which affect the sovereignty and integrity of India or the unity of India we are second to none in supporting the Government. We have done it in the past. But with a view to removing the misgivings of the Government, I have retained these words. But with regard to the other wonts dealing with public interest, relations with foreign contries and security of the State, I have said that these words may N removed; because I feel thnt this ls redundant, superfluous. My friend himself ha, said that in the garb of protecting the

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public interest, many things have been clone in .aa plast by previous Governments. And he wanted to criticise the Janata Government. But I say that all Governments behave n a par;icu'»ar manner, whether it is this Government OT that Government, whether it is of this party or that party. Sir, you have heard of the famous words of Lord Acton "Power corrupts and absolute power corrupts absolutely". All governments, whether of the right, left or the centre, of any political party for that matter, behave in a particular manner when dealing (with power. Therefore, Sir

SHRI N. K. P. SALVE : Including the Government in Karnataka?

SHRI M. S. GURUPADSWAMY: I have said, any Government for that matter. I am no: making any distinction between this Government and any other Government. Therefore, Sir, I have, said that this gives vast power to the Government. Why are you afraid of Parliament?-I ask. Why don't you have, faith in Parliament, in Members of Parliament? Trust Parliament. We have debated very vital issues ir .ne past and we have taken, responsible .ecisions. The Government also should be a responsible Government. Any reponsible Governmen: should agree that it should share its responsibilities with Parliament. That is the meaning of responsibility. I believe. Sir, the executive is only a creature of Parliament. Parliament is the master. The creature cannot destroy the master. W© are asked today to pass an amendment to negate the very powers of Parliament. We are asked to preside over the liquidation of certain powers and responsibilities of Parliament. We are asked to agree to surrender our ow<sub>n</sub> rights .and powers on the ground that we may not behave responsibly. That is the lurking fear. Therefore, I want the Minister to consider this. We should remove these things which I have suggested in the amendment and agree to retain only that phrase, that is "the sovereignty and integrity of India". That will be adequate, that will satisfy the fears of the Minister, perhaps. Though I do not agree. I am conceding there may be gen-

# -nine fears. But that will be adequate 3noui> to meet his arguments.

SHRI SATYA PRAKASH MALAVIYA Uttar Pradesh): Sir, I move:—

5. "That at page 1, line 13, the words or in the public interest', be deleted".

[The amendment also stood in the name of Shri Aladi Aruna alias V. Aruna chalam],

8. "That at page I, after line 18, the following proviso by inserted, namely:—

'Provided that these provisions shall not be applicable without the concurrency of the Chief Justice of 'India".

Sir, these are my amendments. My agrument is that public interest is very wil; and is very vague. Even on the previous occasions the constitutional provisions were misused and a commissions of inquiry appointed under Section 3 also gave a warning to all the successive Governments, anj that is the finding of the Shah Commission also at para 15.6 interin report (part II) (I quote):

"The nation owes it to the present and the succeeding generations to ensure that the administrative set up is is not subverted in future in the manner as it was done to serve the personal ends of any one individual or a group of individuals in or near the Government."

The Minister has not cited a single example where any ordinance, right from the year 1950, *i.e.* 26-1-1985, til] date was promulgated by the President on the date on which the Rajya Sabha or either House cf Parliament was adjourned. I have gone through the documents issued by the Lok Sabha Secretariat and I have not been able to lay my hands on any such document. Therefore, I would request the. Minister—because he cited so many Ordinances issued during the Janata regime—to clarify this point.

My second argument was that the provisions of sub-clause (5) should net be made applicable without the concurrence of the Chief Justice of India. In a democratic set-up the Chief Justice is a  $P^{er}$ -

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son in whom the entire nation reposes its confidence. Therefore, I request the Government io accept my amendment and accept that these provisions wiH not apply without the concurrence of the Chief Justice of India. I request the Government to accept the amendments moved by Opposition leaders, and thereafter we will sit together and see whether we can vote for this Bill or not.

PROF. C. LAKSHMANNA (Andhra Praddesh): I am very much concerned with the valiant but unsuccessful, courageous but misplaced, effort on the Part of the Minister to defend an indefensible black Bill which has plunged this House into darkness as a result of which the House will corrode its own responsibility for which the Members of this House have been elected. Having said that I will come to only two points. The Minister said there are four compelling reasons for a Bill of this nature, I will take up only two. Yes, he said it is in the interests cf the integrity of the country. As it is, "there is a right and a commission has been appointed. Is this right detrimental to the integrity of the country. A Comthe integrity of the country. As it is thera mission has been appointed. The Commission comes to certain conclusions. If as a result of this Bill becoming an Act, the report of that Commissin. is withheld from Parliament and from the people, is the integrity of the country safeguarded? What happens? WiH there be any action taken by the Government? If any action is taken by the Government, it wiH be bypassed in Parliament (Interruptions).

SHRI N. K. P. SALVE: Sir, I am not interrupting him. But he should speak on his amendments only.

MR. DEPUTY CHAIRMAN: I thought you were going to speak only on your amendments.

SHRI N. K. P. SALVE: He must speak on his amendments only.

PROF. C. LAKSHMANNA: I am coming to the amendment. Sir. T am coming to the question of public interest. Suppose a Commission of Inquiry is appointed and that Commission comes to certain conclusions and it also suggests

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[Prof. C. Lakshmanna]

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some course of action perhaps. If that Inquiry Commission's Report is withheld in public interest from this House and thi other House, that means that the Government will not take any action. Therefore, will it be in public interest if such withholding takes piace? Therefore, I plead very earnestly with the Minister and the Government to see the reasonableness with which arguments have been presented by us. Do not come io the conclusion that it is only a debating point. that we have to score a point this way or that. This concerns the rights and privileges of Parliament. Therefore, I would request you to kindly accept my amendments and, in the light of those amendments, amend the law. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Mr. Atal Bihari Vajpayee to move his amendments No. 6, ,No. 7 and No. 9. Yes. Mr. Vajpayee.

SHRI ATAL BIHARI VAJPAYEE: Sir, 1 have moved two amendments.

MR. DEPUTY CHAIRMAN: The third amendment is also in your name.

SHRI ATAL BIHARI VAJPAYEE: Sir, I beg to move;

6. "That at page 1, line 14, for the words 'House of the People' the 'Parliament' be *substituted*."

'That at page 1, line 15, for the word 'Legislative Assembly . of the 'State' the 'State Legislature' be . substitued."

9. "That at page 1, after line 18, the provisio be *inserted*, namely: that <sup>no</sup> ^uch notification following 'Provided shall be isued unless the Chairman of the Rajya Sabha, the Speaker of the Lok Sabha and the Chief Justice of India or, as the case my be. Chairman the the of Legislative (if Council there is а Legislative Council in the State), the Speaker of the Legislative Assembly of the State and the Chife Justice of the High Court, unanimously hold that it is not expedient so to lay the Report before Parliament or the concerned Legislature'."

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[Tlie Amendment Nos. 6, 7 and 9 also stood in the names of S\Shri Lal K. Advani Pramod Mahajan and Kailash Pati Mishra],

The questions were proposed.

SHRI ATAL BIHARI VAJPAYEE: Sir, the first amendment is very simple. I would like the Government to treat both the House<sub>s</sub> of Parliament on an equal footing.

Sir, we know that in money matters, the other House is supreme. We also know that the Council of Ministers is responsible to the other House and we, the Members of the Rajya Sabha, cannot move a 'No-Confidence' Motion against the Council of Ministers. But, in all other respects, the Constitution guarantees the equality of status to both the Houses. Somehow, in 1952

SHRI LAL K. ADVANI; In respect of article 149, we are higher.

SHRI ATAL BIHARI VAJPAYEE: We are higher in the sense that we anothe Upper House and We can look down upon them!

SHRI N. K. P. SALVE: Nahin, nahin.

SHRI ATAL BIHARI VAJPAYEE: But they can look up to us. Sir, in 1952, a lacuna was left in the Act. Only the House of the People was mentioned. Sir, I know that Mr. Chidambaram is not responsible for that omission. But now, having come forward with an amending Bill, he should have suggested an amendment to this clause also. Even now it is not too late in the day. If a notification is to be issued and if it is to be placed only before the House °f People, it wil] not be fair to the Council of States.

SHRI M.S. GURUPADASWAMY: Why discrimination?

SHRI ATAL BIHARI VAJPAYEE: Sir, my friend, Shri Gurupadaswamy, says that it will mean a discriminatory treatment to this House. I knew that the Minister will have to go back to the **Lok** 

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sabha if he accepts my amendment. But this has got to be done and I would like to tell him that this has nothing to do with political motivation. I do not know why the Rajya Sabha has been excluded. Sir, this is my first amendment.

About my second amendment, Sir, 1 would like to state that it deals with the question of consulting the Chairman of the Rajya Sabha, the Speaker of the Lok Sabha and the Chief Justice of India, before issuing a notification, seeking the permission of the House not to place on the Table a particular Report. Sir, I would not like to go into the circumstances. The honourable Minister has made out a cas5 not laying on the Table the Report for of the Thakkar Commission. But why entrust the House or throw the responsibility on the House to decide without going through the Report that the publication of the report, will not be in public interest. The Government can show a copy of the report to the Chairman of the Raiva Sabha, the Speaker of the Lok Sabha and the Chief Justice. They don't trust Mem- $_{0}f$ Sabha. don't bers Lok They trust the Member<sub>s</sub>  $_0f$ Rajya Sab\*h'a either. They are not to lay a copy of the notification ready the Table of this House. even on But do they trust high dignatories of the Republic, namely, the Chairman of the Rajya Sabha, the Speaker of the Lok Sabha and the Chief Justice? Sir, behind public interest many things can be sheltered. I do not want to go into that argument at this stage. But let the Government approach the three high dignatories and if they say that the report should not be laid on the Table of the House, then the House "will be convinced and the people at large wiH feel that they have not been cheated and the Government has nothing to hide. T hone my amendments ■will b<sub>e</sub> given consideration by the hon. Minister.

SHRI CHATURANAN MISHRA: Sir, I move;

10. 'That at pase 1, *after* 18 the following proviso be *inserted*, namely:—'Provided that such report shall be discussed in the House i<sub>n</sub> Camera'." *The question was proposed* 

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श्री चतरानन मिश्र: उप सभापष्टि महोदय, इस सदन में दो दिनों तक जो हम लोगों ने बहस की उस में दोनों पक्ष से यह कहा गया कि ऐसा अवसर आग सकता है कि जब राष्ट्रहित में स्रौर राष्ट्र की सूरक्षा के हित में यह जनहित में किसी रिपोर्ट को गुप्त रखने की जरूरत हो सकती है। यह बात दोनों पक्ष के लोग मानते हैं कि ऐसी स्थिति या सकती है । ग्रब प्रश्न उठता है कि सरकार किस पर ज्यादा भरोसा रखे। एक रिपोर्ट जिस को ग्रगर किसी सिविल सर्वेंट को रखने के लिये दे दिया गया तो क्या वह उस को गप्त रखेगा ग्रीर क्या सदन के लोग उस को प्रकाशित कर देंगे ? मैं सरकार से यह जानना चाहता हं कि आप किस पर ज्यादा भरोसा करते हैं ? जब से यह पालियामेंट बनी है, मुझे इतना ज्ञात है कि एक बार भी ऐसा ग्रवसर नहीं ग्राया कि इस सदन के किसी माननीय सदस्य पर विश्वासघात का, देश के गप्त भेदों को खोल देने का एक भी मुकदमा चला हो । लेकिन ऐसे केसेज हए हैं कि जब सिविल सर्वेटस पर मकदमें चलाये गये हैं जासूसी कांड के, लेकिन किसी माननीय सदस्य पर ग्राज तक कोई मुकदमा नहीं हम्रा है । इसलिये मैं ग्रनरोध करूंगा कि माननीय सदस्यों पर भरोसा कीजिए। इन्दिरा जी की हत्या सिविल सर्वेंट के हथियार से हुई, सरकार द्वारा खरीदे गये हथियार से हुई, सरकार द्वारा सेंक्शन किये गये रुपये से जो हथियार खरीदा गया उस से उन की हत्या की गयी । ग्राज तक किसी माननीय सदस्य ने किस कांग्रेसी मंत्री की हत्या नहीं की है ! तो फिर क्या कारण है कि हम पर विश्वास न किया जाये । म्राखिर इस रिपोर्ट को ग्राप कहां रखेंगे । झपने साथ रखेंगे और जहां-जहां जायेंगे इस को लेते जायेंगे । या कहीं रखेंगे । यदि कहीं रखेंगे तो वह कहां रखेंगे ? या उन्हीं सिविल सर्वेटस के पास रखेंगे । तो फिर हम को विश्वास में न लेने का क्या कारण हो सकता है ? या फिर ग्राप हम लोगों पर ग्रविश्वास करते हैं ।

तीसरा मुद्दा ग्राप ने बताया है पब्लिक इंटरेस्ट का । तो जो लोग जन

# 215 The Commissions of [RAJYA SABHA] Inquiry

# [अं चत्राक्त किश्व]

प्रतिनिधि चने जाते हैं वे ज्यादा पब्लिक इंटरेस्ट को समझते हैं या सरकारो नौकर पब्लिक इंटरेस्ट को ज्यादा समझते हैं, माननीय मंत्री जी इस बात को जरा स्पष्ट कर दें । अगर हम लोग----यहां के दोनों पक्ष के लोग जनहित को नहीं. रिप्रेजेंट करते हैं तो क्या खाक रिप्रेजेंट करते हैं । आखिर कहे को हम लोग यहां इस सदन में आये हैं । इसलिये मझे यह तर्क नहीं जंचता कि सदन से छिपा कर सारी बातें रखी जायें । मैं इस बात से सहमत हूं कि कुछ रिपोर्टस गप्त रखी जा सकती हैं, ग्रल्पकालिक तौर पर गुप्त रखी जा सकती हैं, ज्यादा दिनों तक रखी जा सकती हैं, यह मैं मानता हं, लेकिन उन को सदन को न देना यह सर्वथा अनुचित है । मंत्री महोदय ने राम कृष्ण डालमिया के केस का उद्धरण दिया, लेकिन उस उद्धरण के नीचे के भाग को भी वे देखें उस में यह भी लिखा हम्रा है कि इंक्वायरी कमीशन इस लिये बनाया जाता है कि सिर्फ सरकार को नहीं, पालियामेंट को भी सूचना देने के लिये वड होता है ग्रौर जब सरकार सुचित हो जायेगी तो फिर विधेयक प्रस्तुत करेगी, इस सदन में बिल पास करने के लिये । अगर हम सारो सूचनाएं ग्रहण नहीं कर सकेंगे, ग्राप हमको सारी सूचनाएं ग्रहण नहीं करने देंगे तो फिर कैसे आप उम्मीद करते हैं कि ग्रापके लेजिस्लेशन में, आपके कानून बनाने में ग्रापका साथ देंगे । इसीलिए मैं सरकार से ग्रन्रोध करता हूं कि वह इस पर विचार ँकरे, अगर मैं समझता हूं कि हमारी सरकार अभी अनुरोध से परे है, अपील से परे है, अभी ग्राप सुनने के लिए तैयार नहीं हैं । -यह उचित नहीं होगा कि ग्राप सदन से बातों को छिपाकर रखें। थोडी देर के लिए मैं समझ सकता हं कि कुछ समय के लिए ग्राप रखें।

आयापने कहा कि इसे सदन की टेबल पर रख देंगे तो वह आटोमैटिक प्रकाशित हो जाएगी । तो वैसा ही नियन आप ले आते कि हम इस ढंग से रखेंगे कि जिससे यह प्रकाशित न हो सके । आखिर यह सदन अपने बनाए हुए नियमों का

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गुलाम नहीं है । नियम हमने बनाया है इस सदन को सुचारू रूप से चलाने के लिए, इस सदन को ज्यादा से ज्यादा सचना ग्रहण करने के लिए । ग्रगर कोई नियम इसमें बाधा डालता है, तो इसको बदल सकते हैं । इसलिए मैं मंत्री महोदय से इस तर्क से सर्वथा असहमत हं, उनका यह तर्क ग्रन्चित है । लेकिन एक बात मैं कहना जरूरी समझता हं कि ग्रगर इस ढंग से आप पालियामेंट पर, इस सदन पर ग्नंकुश लगाना चाहते हैं, चीजों को जानने नहीं देना चाहते हैं तो यह न आपके हित में है, न जनता के हित में है, न इस देश के, न प्रजातंत्र के हित में उचित है । मैं मानता हूं कि इसे ग्राप स्वीकार करेंगे नहीं, फिर भी मैं ग्रापसे ग्रपील करता ह क्योंकि ग्रपील करने के ग्रलावा दूसरा रास्ता नहीं है । दूसरा रास्ता सदन के बाहर है। इसलिए एक बार फिर मैं अपील करता हं कि आप इसे मंजूर नहीं करेंगे ।

MR. DEPUTY CHAIRMAN: Amend. ment Nos. 11, 12, 16 and 17 by Shri p. Upendra. He i<sup>s not</sup> here. Now Amendment No. 15.

SHRI ALADI ARUNA *alias* V. ARU-NACHALAM: Sir, I beg to move:

15. "That at page 1, line 20, for the words 'interim report' the words 'final report' be substituted."

Sir, it is very difficult to define the phrase 'public interest'. At the same time it **can** be interpreted according to our convenience. It authorises the Government to keep every report in the cold storage because of the inclusion of this phrase 'public interest'. Therefore, I oppose the inclusion of this phrase 'public interest' in this clause.

Sir, Dr. Krishnaswamy,  $i_n$  his speech in the Constituent Assembly sarcastically defind what  $j_s$  public interest. He said; "Public interest  $i_s$  as wide as pacific ocean." So, the Government ia getting an over-riding power by adding this phrase. By the inclusion of this phrase. 217 The Commissions of

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you are denying one of the fundamental rights of democracy. So, it is a mockery of democracy. Sir, if the Government passes the Bill with deletion of this phrase 'public interest', perhaps, the public may think that our Government is very serious in keeping the integrity and sovereignty and the unity of the country. If you pass the Bill with all these phrases, then people will think that the Government JS dead against the publication of any report. Thatis why, Sir, I oppose this phrase 'public interest'.

SHRI BAHARUL ISLAM (Assam): Sir, I want to speak on the amendment moved by Mr. Vajpayee (Interruptions). His idea is very good that three persons, namelv the Chairman of the Rajya Sabha, the Spea ker of the Lok Sabha, and the Chief Justice of India, should be there. They are great personalities. No doubt about it. But the difficulty is that the Chief Justice of the Supreme Court is i,n the know of law and justice. He or any other Judge of the Supreme Court or the judiciary itself does not have the expertise t>n suchi matters. Similar is the case with the Speaker of the Lok Sabha and the Chairman of the Rajya Sabha. It is the Executive only who have got the expertise. For example, we the Members of Parliament may say that there is drought in one particular area and that people need But it is the Executive who knows food where the food is and how it is to be distributed. Similarly, the Executive knows about these matters whether it is in the interest of the sovereignty, unity and integrity or security of th\* State. Therefore, H may not be a practical suggestion... *{Interruptions)* 

SHRI DIPEN GHOSH: Experts  $ca_n$  be made available to the Committee.

SHRT BAHARUL ISLAM. It is not a practical and legal suggestion. Politically they may be taken into consideration. That is a different matter altogether.

MR. DEPUTY CHAIRMAN; Now I am putting the amendments to vote. Those in favour....(*Interruptions'*).

SHRI K. MOHANAN: We would like to hear the Minister.

SHRI LAL K. ADVANI: Or is that the reply from the Government. Justice Baharul Islam was saying that the Chief Justice and the Lok Sabha Speaker and the Chairman cannot decide on a matter of this kind, it is only the executive...

SHRI P. CHIDAMBARAM: That is his view.

SHRI LAL K. ADVANI; What is the Government's reply then?

SHRI P. CHIDAMBARAM: Sir, with, respect I cannot accept any  $_0$ f these amendments. Sir, there i<sub>s</sub> considerable force in what hon. Member Mr. Vajpayee has said that there should not be any discrimination between the House of the People and the Council of States but that reaily goes back to amending sub-section (1), (4) and (5) of section 3. That is a matter which w<sub>e</sub> will consider at a later stage. At this stage, I do not think it ;s possible to consider that. There is force in his argument, I am not denying.

As far as creating a collegium or vesting a small group'of people with power is concerned, I have great reservations about it. I think the power is now with ihe House of the People. And, after 'his Ordinance has been made we have invoked the power only once in respect of one report of the Commission, namely, the Thakka, Commission of Inquiry. I have repeatedly promised that the Government is bound, primarily, to place the report under sub-section (4) of section 3. It is only on that rare occasion when one of those four compelling grounds are there that w« will invoke the power. We will invoke it very sparingly and after a most careful consideration and after 'an agonising appraisal of the pros and cons. If after some years more safeguards are necessary, we can always consider building in more safeguards into sub-section (5) of section, 2. This we can do after we see the working of the Act and after the country sees how this Government is working this law.

MR. DEPUTY CHAIRMAN: Amendments moved. (*Interruptions*) I think the noes have it.

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SHRI K. MOHANAN: Sir, I press the first amendment to division.

MR. DEPUTY CHAIRMAN; AU right. The question is:

That at page 1, lines 10-11, for the words 'if the appropriate Government is, the words 'if the Chairman of <sup>the</sup> Rajya Sabha and th<sub>e</sub> Speaker of the Lok Sabha and the Chief Justice of India are unanimously' be substituted."

The House divided.

MR. DEPUTY CHAIRMAN; Ayes—32; Noes—123.

#### Ayes-32

Advani, Shri Lal K. Aurora, Sardar Jagjit Singh Baby, Shri M. A. Balaram, Shri N. E. Basu, Shri Chitta Bhuyan, Shri Gaya Chand Chakravarty, Shrimati Bijoya Chowdhury, Shrimati Renuka Ghosh, Shri Dipen Gurupadaswamy, Shri M. S. Jaswant Singh, Shri Kalvala Shri Prabhakar Rao Kar, Shri Narayan Kulkarni, Shri A. G. Lakshmanna, Prof. C. Mahajan, Shri Pramod Malaviya, Shri Satya Prakash Mishra, Shri Chaturanan Mohanan, Shri K. Naik, Shri R. S. Poddar, Dr. R. K. Quasem, Shri Mostafa Bin Radhakrishnna, Shrj Putapaga Rao, Shri Gopala Rao Rao, Shri Yalla Sesi Bhushana Reddy, Shri B. Satyanarayan Reddy, Shri P. Babul

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Reddy, Dr. O. Vijaya Monan Sen, Shri Sukomal Upendra, Shri Parvathaneni Vajpayee, Shri Atal Bihari Yadav, Shrj Jagdambi Prasad

# Noes-123

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Ahluwalia, Shri S. S. Alva, Shrimati Margaret Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri Antony, Shri A. K. Arun Singh, Shri Bagrodia, Shri Santosh Bansal, Shrj Pawan Kumar Basumatari, Shri Dharanidhar Bekai Utsahi, Shri Bhajan Lal, Shri Bhandare, Shri Murlidhar Chandrakant Bhardwaj, Shri Hansraj Bhatia. Shri Madan Bhatt, Shrimati Ela Ramesh Bhattacharjee, Shri Kamalendu Bhim Raj, Shri Birla, Shri Krishna Kumar Chatterjee, Prof. (Mrs.) Asima Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak Darbara Singh, Shr; Deori, Shrimati Omen Moyong Desai, Shri Jagesh Dhusiya, Shri Sohan Lal Faguni Ram, Shri Ganeshwar Kusum, Shri Ghan Shyam Singh, Shrj Gupta, Shri Vishwa Bandhu Hanumanthappa, Shrj H. Heptulla, Dr. (Shrimati) Najma Islam, Shri Baharul Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad

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Jani, Shri Jagadish Jha, Shrj Lakshmi Kant Jogi. Shri Ajit P. K. Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay Kailashpati, Shrimati Kakodkar, Shri Purus'nottam Kalita, Shri Bhubaneswar Kar, Shri Ghulam Rasool Kaul, Shrimati Krishna Kaushik, Shri M. P. Khaparde, Miss Saroj Khatun, Kumari Sayeeda Kidwai, Dr. Mohd. Hashim Laxmi Narain, Shri ' Mahendra Prasad, Shri Mahto, Shri Bandhu Majhi. Shri Prithibi Malaviya, Shri Radhakrishan Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal Manhar, Shri Bhagatram Masodkar, Shri Bhaskar Annaji Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai Mishra, Shri Mahendra Mohan Mishra, Shri Sheo Kumar Shri Sat Paul Mohapatra, Shri Basudeb Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natarajan, Shrimati Jaynathi Natha Singh, Shri Pahadia, Shrimati Shanti laniyandi, Shri M. Pandey, Shrimati Manorama Pandey, Dr. Ratnakar Panicker, Shri K. Vasudeva Panwar, Shri<sup>B</sup>-L. Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao

Patil, Shrimati Pratibha Devisingh Puglia, Shri Naresh C. Rafique Alam, Shri Rai, Shri Kalpnath Rajagopal, Shri M. Ramamurthy, Shri Thindivanam K. Rao, Prof. B. Ramachandra Rao, Shri R. Sambasiva Rathvakoli, Shri Ramsinghbhai Pataliyabhai Reddy, Shri Adinarayana Reddy, Shri T. Chandrasekhar Rohatgi, Shrimati Sushila Roshan Lal, Shri Sahu, Shri Rajni Ranjan Sahu, Shri Santosh Kumar Salve, Shri N. K. P. Saring, Shri Leonard Soloman Sharma, Shri A. P. Sharma, Dr. H. P. Sharma, Shri Satish Kumar Shukla, Shri Keshavprasad Siddiqi, Shri Shamim Ahmed Silvera, Dr. C. Singh, Shri Bir Bhadra Pratap Singh, Thakur Kamakhya Prasad Singh, Shrimati Pratibha Singh, Dr. Rudra Pratap Singh, Shri Vishvjit Prithvijit Sukhdev Prasad, Shri Sukul, Shri P. N. Surender Singh, Shri Thakur, Prof. Chandresh P. Thakur, Jagatpal Singh Thakur, Shri Rameshwar Thangabaalu, Shri Tiria, Kumari Sushila Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T. K. C. Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Veena Vikal, Shri Ram Chandra

# 223 Clarification on the statement

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# re. Chinese intrusion<sup>224</sup> into ln&ia<sub>n</sub> Territory

[Mr. Deputy Chairman] The motion wa<sub>s</sub> negatived

Amendment Nos. 2, 3, 4, 5, 6, *1*, 8, 9; 10, 13, '14 and 15 were put and negatived.

MR. DEPUTY CHAIRMAN: I shall now put clause 2 to vote. The question is:

"Thai\*, clause 2 stand part of the Bill

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, Mr. Minister wiH move that the Bill be passed.

SHRI LAL K. ADVANI: Sir, we would not like to be associated with the passing of this Bill and in protest we walk out.

[At this stage, some hon. Member left the Chamber],

SHRI P. CHIDAMBARAM: Sir, I move: "That the Bill be passed."

The question was put and ihe motion was adopted.

# CLARIFICATIONS ON THE STATE-MENT REGARDING RECENT CHI-NESE INTRUSION INTO INDIAN TERRITORY

MR. DEPUTY CHAIRMAN: Hon. Members would seek clarifications on the Statement made in Rajya Sabha on the 18th July, 1986, by the Minister of External Affairs and Commerce regarding the recent Chinese intrusion into Indian territory.

Yes, Mr. Jaswant Singh.

SHRI JASWANT SINGH (Rajasthan): Mr. Deputy Chairman, Sir, when the s'atement was made on the 18th July, voluntarily those on the side of the Treasury as also this side of the well had given up their right to seek clarification on a request from the Chair. It was then our understanding tbat rather then seeking clarifications  $o_n$  a statement which is now almost a month old. what would actually take place would be a more substantive and meaningful discussion on this whole question. It does not hold good for me to complain about that because we can take it up subsequently.

Now the fact remains that the circumstances of making that statement and coming forward to the House now to provide such clarifications as the Members may have, have so altered, so many additional events have taken place and so mi Kb additional input has been provided that neecs«arily one has to go slightly outside of what is contained in the text of Ihe statement proper. The hon. Minister of External Affairs' statement of 18th of July, to start from there, providing skeletally essential and largely unavoidable information, shed little light on the real situation precisely because it was not illuminated by a coherent and recognisable policy. Central fo the difficulties that have recently cropped up on the Sino-Indian question and are manifesting 'hemselves in this little trouble on the border, is precisely this-the absence of an overall-and mark my words, please-and a continuing policy. Of course this is on par with Government's approach on other important issues which are largely shadow and do not have much substance. Therefore, my first clarification is; Wh.it fe Government of India's China policy? We have not had a substantial discussion on this. There is insufficient explanation of it. That is my first query.

There is then of course a logical corollary to it: What is Government of India's understanding of and appreciation about the People's Republic of China's attitude to issues which are currently bedevilling •the situation.

Thirdly, on the question of border incursions, I have to regrettably say that this border incursion—what does it convey? All border incursions have essentially either a military message or a diplomatic message. Now therefore what is Government of India's assessment of the milt-